

30/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P. 201/2001 order pg-1 INDEX

allowed Date- 04/09/2001

O.A/T.A No. 57/2001.....

R.A/C.P No.....

E.P/M.A No. 201/2001.....

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SECTION OFFICER (Judl.)

## CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH:GUWAHATI.5

ORIGINAL APPLICATION NO.

57/2001

Sudharmay, D.e. .... Applicant.

VERSUS

Union of India &amp; Ors. .... Respondents.

For the Applicant(s) G.K. Bhattacharya

G.N. Das

N. Dixi

C.A.S.L....

For the Respondents.

## NOTES OF THE REGISTRY

DATE

O.R.D.E.R

7.2.01

Present: Hon'ble Mr. Justice D.N.

This application is in form

Choudhury, Vice-Chairman.

but not in the prescribed form and vide

Heard learned counsel for the

Order dated 21.3.2001.

applicant. Application is admitted.

for records. Returnable by 4 weeks.

Issue notice on the respondents. Call

Dated 5.2.2001.

for records. Returnable by 4 weeks.

IPCA/56421913

List on 8.3.01 for orders.

L.D. 2001

L.D. 2001  
By Registered Post

Vice-Chairman

1m

13-2-2001

8-3-2001 Adjourned to 21-3-2001.

Service of Notice

Prepared & issued to  
The respondents vide O. A. No. 652-658 dt. 23.1.2001

21.3.01

List it after four weeks enabling  
the respondents to file written statement.

Fix the matter on 16.5.2001.

Vice-Chairman

① Service report are

Still awaited

16.5.01

The applicants are non-executive personnel serving in the Special Bureau(SSB) under the Administrative Control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal. The case of these applicants are squarely covered by decision rendered in O.A.No.133 of 2000 dated 30th October 2000. The respondents are accordingly directed to provide the benefit of the Ration Allowance

By  
2001

contd/-

contd..

16.5.01 The ration allowance also has now become admissible to the employees serving in the SSB at Imphal and Imphal has been declared as category 'B' station with effect from 9.8.89. The applicant shall accordingly be eligible for the ration allowance for 'B' Station with effect from 9.3.1989 or from the date joining, whichever is later. The respondents are directed to complete the aforesaid exercise within a period of 3 months from the date of receipt of this order. Application is allowed.

13/6/2001

Copy of the order  
has been sent to the  
D/sec. for sending the  
same to the L/Secy.  
for the parties.

HS

lm

10/6  
13/5/2001

Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH ::

GUWAHATI.

O.A.NO.

57

/2001.

Shri Sudhamay De .

...Applicants.

-Vs-

Union of India and others.

...Respondents.

I N D E X

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Filed by :-

  
(Advocate).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH

GUWAHATI.

(An application U/s 19 of the Administrative Tribunals Act, 1985).

O. A. NO. 57 /2001.

1. Shri Sudhamay De

Son of Late Jogesh Ch. De

Presently serving as an Assistant ,

in the Office of the Divisional Organiser,

S. S. B. , North Bengal and Sikkim

Division, P.O. Ramidanga

District:- Jalpaiguri, West Bengal .

2. Shri Joy Shome

Son of Late P.K. Shome

Presently serving as the L.D.C. in the

Office of the Divisional Organiser ,

S. S. B. , North Bengal and Sikkim

Division, P.O. Ramidanga

District:- Jalpaiguri, West Bengal .

3. Shri Naresh Kumar Nayak

Son of Bhramarbar Nayak

Presently serving as the L.D.C. in the

Office of the Divisional Organiser ,

S. S. B. , South Bengal Division ,

Calcutta.

contd...

Filed by the Petitioner

Bro. Sudhamay De  
through - Nirmal Debra  
Advocate

4. Shri Bhim Bahadur Chhetir  
 Son of Late Maha Singh Chhetri  
 Presently serving as the Driver in the  
 Office of the Divisional Organiser ,  
 S.S.B., North Bengal and Sikkim  
 Division, P.O. Ramidanga ,  
 District:-Jalpaiguri West Bengal .
5. Shri Samarendra Chandra Bhowal  
 Son of Late Sarbananda Bhowal  
 Presently serving as the Junior Accountant  
 in the Office of the Divisional Organiser,  
 S.S.B., North Bengal and Sikkim  
 Division, P.O. Ramidanga ,  
 District:-Jalpaiguri, West Bengal .

(All these applicants are non-executive personnel who earlier served in the S.S.B. at Imphal under the administrative control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal. Presently , the applicants against serial No.1,2,4 and 5 are serving in SSB under the administrative control of the Divisional Organiser, SSB, North Bengal and Sikkim Division while the applicant against serial No.3 is serving in the SSB under the administrative control of the Divisional Organiser, SSB, South Bengal Division, Calcutta).

...Applicants.

contd...

## -Versus-

1. Union of India (Represented by the Cabinet Secretary, Department of Cabinet Affairs, Bikaner House, Shahjahan Road, New Delhi ).
2. Director General of Security ,  
Block-V (East )  
R.K.Puram  
New Delhi-110066.
3. Director ,SSB  
Block-V (East )  
R.K.Puram  
New Delhi-110066.
4. Divisional Organiser,S.S.B.,  
Manipur and Nagaland Division,  
Lamphel Imphal (Manipur) .
5. Area Organiser,(Admn)SSB,  
Imphal (Manipur).
6. Divisional Organiser,SSB,  
North Bengal and Sikkim Division  
P.O.Ramidanga ,Dist:Jalpaiguri  
West Bengal .
7. Divisional Organiser,SSB  
South Bengal Division  
Calcutta .

.... Respondents.1 : PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :-

- 1) Illegal and arbitrary action of the respondent-authorities in not allowing the applicants to draw Ration Allowance only on the ground that they were not applicants in various original

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*De*

Applications disposed of by this Hon'ble Tribunal directing payment of Ration Allowance to the applicants from due dates. The Director, SSB, New Delhi (Respondent No. 3) has intimated the Divisional Organiser, SSB, Imphal (Respondent No. 4) that the non-applicants to Central Administrative Tribunal cases are not entitled to get Ration Allowance on the basis of judgment of Central Administrative Tribunal, Guwahati Bench.

2) Memoranda No. V/Accts/Ration Allowance/2K/599 dated 22.05.2000 and No. V/Accts/RA/2K/601 dated 25.05.2000 issued by the Respondent No.5 addressed to the Respondent No.7 and 6 respectively whereby the claim of the applicants was summarily rejected only on the ground that non-applicants in cases decided by the CAT were not entitled to get ration allowance on the basis of judgments of CAT, Guwahati Bench as per existing instructions conveyed by the SSP Directorate in their memo No.9/SSB/A2/86(1)-Manipur-534 dated 10.2.2000 (Copy annexed).

2 : JURISDICTION OF THE TRIBUNAL :-

The applicants declare that the subject-matter of the order against which they want redressal is within the jurisdiction of the Tribunal.

3 : LIMITATION :-

The applicants further declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4 : FACTS OF THE CASE :-

1) That the applicants are all non-executive personnel who earlier served in the S.S.B. at Imphal under the administrative Control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal, Manipur (Respondent No.4). The S.S.B. is a department of the Govt. of India directly under the Cabinet Secretary.

The applicants have a common grievance and interest in the matter and as such they are filing a single application inasmuch as the relief prayed for, if granted to one of them, will be equally applicable to all others as they are similarly situated with a view to avoiding multiplicity of litigations. The applicants crave leave of this Hon'ble Tribunal to allow them to file a single application as provided in Rule 4(5) (a) of the CAT (Procedure) Rules, 1987.

2) That the Government of India, in 1962, set up the Directorate General of Security (D.G.S. in short) under the Administrative Control of the Cabinet Secretariat for some specific purposes which is a multi-role, multidisciplinary organisation comprising four agencies, namely, Special Service Bureau (S.S.B. in short), Aviation Research Centre (A.R.C. in short), Special Frontier Force (S.F.F. in short) and Chief Inspectorate of Armaments.

contd...

3) That the applicants beg to state that that the Cabinet Secretariat, vide letter No.A.27011/4/86-EA-II dated 18.12.87 addressed to the Director, Planning ,Directorate General of Security, informed that certain concessions were granted to the Staff of S.S.B. , S.F.F. ,C. I.O.A. (Chief Inspectorate of Armaments) and Directorate of Accounts and the concessions were listed in Annexure-I . In the said letter it was also mentioned that for some of the concessions, the various hardship locations had been categorised as "B" and "C" stations as mentioned in the Annexure-II to the letter. In the said letter, it was also mentioned that for the purpose of House Rent Allowances, concessions to the various categories to Staff, the equation of post as listed in Annexure-A to the Cabinet Secretariat order dated 28.10.86 would also be applicable in respect of the Staff of S.S.B. , S.F.F. ,C. I.O.A and Directorate of Accounts .

Copy of the said letter dated 18.12.87 alongwith two Annexures is annexed herewith and marked as Annexure- I.

4) The applicants beg to state that, from the said letter and Annexures,it would be apparent that certain concessions were granted and in the case of the applicants, the concession referred to against serial No.2 in Annexure-I, i.e. Ration

Allowance, would be relevant. The House Rent Allowances to the executive cadre was made admissible to the personnel of other cadres also of the corresponding level except in the case of S.S.B. Battalion personnel and Deputy Commandants/Company Commandanders/Assistant Company Commander of S.F.F. and also those on deputation in the S.F.F. from the Army .

5) That the applicants beg to state that the order dated 28.10.86 mentioned in letter dated 18.12.87 (Annexure-I) was an order from the Cabinet Secretariat whereby the sanction of the President was conveyed to the equation of posts listed at Annexure-A in various cadres of corresponding level in Aviation Research Centre to that of the executive cadre. The present applicants have been equalised with the Field Officers and below and as per the said equation, the applicants were paid House Rent Allowance from 1987 itself .

A copy of the said letter dated 28.10.86 alongwith enclosures is annexed herewith and marked as Annexure-II.

6) That the applicants beg to state that as per Cabinet Secretariat letter dated 18.12.87 (Annexure-I), Imphal was not categorised as either "B" or "C" locations and as such the S.S.B. personnel serving in Imphal were not granted Ration Allowance concessions initially.

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In exercise of powers conferred on him as the Head of the Department and in terms of paragraph 3 of the Cabinet Secretariat letter dated 18.12.87 (Annexure-I), the Director ,S.S.B., New Delhi (Respondent No. 3), by his Office Memorandum No. 9/SSB/A 2/86(1) IV pt- II dated 9.8.89, conveyed his sanction to the classification of Imphal (Manipur) as category "B" station for the purpose of granting various concessions as referred to in the letter dated 18.12.87 (Annexure-I) for a period of three years with effect from the date of issue of that order dated 9.8.89 . Thereafter, the classification of Imphal (Manipur) as category "B" location for the purpose of granting the above concessions was renewed from 9.8.92 to 8.8.95 and from 9.8.95 to 8.8.98. The latest renewal of the classification of Imphal (Manipur) as category "B" Location was sanctioned by memorandum dated 12.1.99 with effect from 9.8.98 to 8.8.2001 .

Copies of the said memorandum dated 9.8.89, 30.9.92, 8.12.97 and 12.1.99 are annexed herewith and marked as Annexure-III, IV, V and VI respectively.

7) That, after Imphal was categorised as "B" Station, the employees of the S.S.B., Serving in Imphal became eligible for receiving Ration Allowance with effect from 9.8.89 the date from which Imphal was categorised as "B" Station and accordingly the Field Officers and below were being paid Ration Allowance. However, for

reasons best known to the authority, the applicants were not paid Ration Allowance in a most illegal and arbitrary manner .

8) That the applicants beg to state that the Aviation Research Centre is a part of Directorate - General of Security alongwith S.S.B. and ~~two~~ two other organisations. Similar concessions including Ration Allowance were granted to the employees of the Aviation Research Centre and the non-executive Staff of the Aviation Research Centre were also deprived of the Ration Allowance and only executive Staff was given the same. Some employees of Aviation Research Centre, Doomdooma had filed an application before this Tribunal claiming that being non-executive Staff, they were also entitled to get the Ration Allowance as was being given to the executive Staff, according to the equalisation done as per order dated 28.10.86 (Annexure-II) and the same was numbered as O.A. 245/95. A Division Bench of this Tribunal, by judgment dated 14.6.96, held that the Ration Allowance was admissible to the applicants and directed that the Ration Allowance be paid to the applicants at the rate applicable to them with effect from the due date and to pay the arrear amounts within a fixed period. The Aviation Research Centre authorities, instead of granting the concessions, filed an S.L.P. in the Hon'ble Supreme Court challenging the order passed by this Hon'ble Tribunal granting Ration Allowance to the non-executive Staff and the same was numbered as Special Leave to appeal (Civil)No.1706/97. The Hon'ble Supreme Court, by order

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dated 16.3.98, dismissed the Special Leave to Appeal and directed that the order be punctually observed and carried into execution by all concerned .

Copies of the judgment dated 14.6.96 passed by this Hon'ble Tribunal and the order dated 16.3.98 passed by the Hon'ble Supreme Court are annexed herewith and marked as Annexure-VII and VIII respectively .

9) That the applicants beg to state that in pursuance of the said judgement, the Cabinet Secretariat, vide their order No. A-27011/4/86/EA.II/1483 dated 16.6.98, sanctioned the Ration Allowance to the non-executive staff of the Aviation Research Centre and all payments have since been made to the Staff who are still continuing at Doomdooma which has been categorised as "B" Station .

10) That the applicants beg to state that some other non-executive personnel of Aviation Research Centre (ARC) in short, F.R.U. Numaligarh who were also deprived of getting the Ration Allowance had also filed an application before this Hon'ble Tribunal claiming Ration Allowance and the same was numbered as O.A. 89/96. This Hon'ble Tribunal, by order dated 17.7.98 disposed of the application directing the departments to pay Ration Allowance with effect from 22.2.94 alongwith arrears within 3 months .

Copy of the said order dated 17.7.98 is annexed herewith and marked as Annexure-IX.

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11) That the applicants beg to state that after the non-executive cadre employees of the Aviation Research Centre, Doomdooma and of Aviation Research Centre. Field Research Unit (F.R.U.), Numaligarh were granted Ration Allowance, as stated above, in terms of orders passed by this Hon'ble Tribunal which was not interfered by the Hon'ble Supreme Court, the non-executive personnel serving in the S.S.B., Itanagar in Arunachal Pradesh filed an application before this Hon'ble Tribunal which was registered as O.A. NO. 103 of 1999 claiming grant of Ration Allowance with effect from 8.11.94, date from which Itanagar was categorised as "B" Station. This Hon'ble Tribunal, by order dated 8.9.99, disposed of the application by directing the respondent-authorities to pay ration allowance to the applicants with effect from the date on which the allowance became admissible. It was further directed that the arrear amount, as admissible to each applicant, should be paid within 90 days from the date of receipt of the order.

Copy of the said order dated 8.9.99 passed by this Hon'ble Tribunal in O.A. No.103/99 is annexed herewith and marked as Annexure-X.

12) That, thereafter, the non-executive personnel of the SSB serving in Shillong under the administrative control of the Divisional Organiser, S.S.B., Shillong, Meghalaya who were similarly denied

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ration allowance also filed an application before this Hon'ble Tribunal praying for grant of ration allowance with effect from the date when Shillong was categorised as "B" Station by the competent authority. The said application was registered and admitted as O.A.NO.367/99. This Hon'ble Tribunal, by order dated 12.1.2000, disposed of the application by directing the respondents to pay Ration Allowance to the applicants from the due date .

Copy of the said order dated 12.1.2000

is annexed herewith and marked as

Annexure- XI.

13) That the applicants beg to state and submit that they are similarly situated like the applicants in the above-noted original applications and their case for granting Ration Allowance is fully covered by the orders passed by this Hon'ble Tribunal in the above-noted four original applications. The applicants are, therefore, relying on the order dated 14.6.96 passed in O.A.NO. 245/95 (Annexure-V), order dated 17.7.98 passed in O.A.NO. 89/96 (Annexure-VII), order dated 8.9.99 passed in O.A.NO.103/99 (Annexure-VIII) and order dated 12.1.2000 passed in OLA.NO.367/99 (Annexure- ), are entitled to be granted Ration Allowance with effect from the date of categorisation of Imphal as "B" station inasmuch as they are similarly situated like the applicants in the above-noted original applications.

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14) That ,Shri Sudhamay De (Applicant No.1) resumed his duties as Junior Accountant on 1.4.93 in the Office of the Divisional Organiser, S.S.B.,Manipur and Nagaland Division,Imphal on transfer and he taken on the strength of S.S.B., Manipur and Nagaland Division , with effect from 1.4.93 (FN) in terms of order dated 15.4.93 passed by the Respondent No.4 . He continued to work as such in the Office of the Respondent No.4 till 30.6.97. He was relieved of his duties at Imphal with effect from afternoon of 30.6.97 to enable him to join, on transfer , in the office of the Divisional Organiser North Bengal and Sikkim Division of the S.S.B. He was struck off from the strength of Manipur and Nagaland Division. From the forenoon of 1.7.97 in terms of order dated 30.6.97 issued by the Respondent No.4 . It would therefore appear the applicant No.1 was working at Imphal as Junior Accountant for the period 1.4.93 to 30.6.97 and he is entitled to the benefit of Ration Allowance for that period .

Copies of the order dated 15.4.93 and 30.6.97 are annexed herewith and marked as Annexure-xII and xIII respectively.

15) That, the applicant No.2, Shri Joy Shome was appointed as L.D.C. with effect from 30.9.92 (AN) in the Office of the Respondent No.4 at Imphal in terms of office order dated 6.10.92 issued by Respondent No.4.He continued to work as such

contd...

at Imphal upto 18.9.98. He was relieved of his duties in the afternoon of 18.9.98 to enable him to join in the office of the Divisional Organiser ,S.S.B. North Bengal and Sikkim Division on transfer in the same capacity in terms of order dated 18.9.98 . The applicant is similarly entitled to the benefit of Ration Allowance for the period from 1.10.92 to 18.9.98 .

Copies of the said order dated 6.10.92 and 18.9.98 are annexed herewith and marked as Annexure-XIV and XV respectively.

16) That, the applicant No.3 Shri Naresh Kumar Nayak was appointed as L.D.C. in the office of the Respondent No.4 at Imphal with effect from 15.2.93 (FN) in terms of the office order dated 26.2.93 issued by the Respondent No.4 . He continued to work as such at Imphal and thereafter he was relieved of his duties from the afternoon of 18.9.97 to enable him to join, on transfer in the office of the Divisional Organiser,S.S.B. South Bengal Division,Calcutta .He was struck off from the strength of Manipur and Nagaland Division of S.S.B. at Imphal from the fore-noon of 19.9.97 by order dated 18.9.97 issued by Respondent No.4 . The said applicant is therefore, entitle to the

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benefit of Ration Allowance for the period of his posting at Imphal from 15.2.93 to 18.9.97 .

Copies of the said orders dated 26.2.93 and 18.9.97 are annexed herewith and marked as Annexure-XVI and XVII respectively.

17) That, the applicant No.4, Bhim Bahadur Chhetri was appointed by the Respondent No.4 as a Driver in his Office with effect from the forenoon on 19.12.80 by his office order No.438/80 dated 22.12.80. He continued to work as such since then. He was subsequently relieved of his duties with effect from the afternoon of 30.6.97 to enable him to join, on transfer, in the office of the Divisional Organiser, S.S.B., North Bengal and Sikkim Division in the same capacity. In terms of order dated 30.6.97 passed by the Respondent No.4 . The applicant is entitled to the benefit of Ration Allowance with effect from 9.8.89 (Date from which Imphal was categorised as "B" Station) to 30.6.97.

Copies of the said order are annexed herewith and marked as Annexure-XVIII and XIX respectively.

contd....

18) That the applicant No.5, Shri Samaresh Chandra Bhowal joined the Office of the Respondent No.4 as Junior Accountant at Imphal with effect from 18.2.86 (Fore-Noon) He worked as such till January, 1993. The Respondent No.4, by his Office order dated 2.1.93, relieved Shri Bhowal from his duties with effect from the forenoon of 1.2.93 on transfer in the same capacity and he was directed to report for duty to the Divisional Organiser, S.S.B., North Bengal and Sikkim Division. The applicant had worked in the Office of the Respondent No.4 in Imphal with effect from 18.2.86 to 31.1.93 and he is entitled to get the benefit of Ration Allowance for the period from 9.3.89 ( Date from the Imphal was categorised as "B" Station to 31.1.93) .

Copies of the said order dated 18.2.86 and 2.1.93 are annexed herewith and marked as Annexure-xx and xxI respectively.

19) That, the applicant No.1 (Shri Sudhamay De) applicant No.2 Shri Joy Shome and applicant No.4 Shri Bhim Bahadur Chhetri submitted representation to the Respondent No.4 through the Divisional Organiser S.S.B. North Bengal and Sikkim Division praying for grant of Ration Allowance for the period they served at Imphal under the administrative control of Respondent No.4. The Divisional

Organiser, S.S.B., North Bengal and Sikkim Division duly forwarded their representations to the Respondent No.4 under cover of his office memorandum No.II/1/14/87/(65) dated 26.04.2000.

copies of the said memorandum dated 26.4.2000 is annexed herewith and marked as Annexure-XXII.

20) That the applicant No.5 (S.C.Bhowal) also submitted a similar representation which was duly forwarded to the Respondent No.4 by the Divisional Organiser, S.S.B. North Bengal and Sikkim Division under cover of his office memo No.V-2/ pay and allow/NGO/98-99(1380) dated 27.4.2000 for consideration of payment of Ration Allowance to him from 18.2.86 to 31.1.93 while he was posted at Imphal the applicant No. 3 also submitted similar representation but it could not be annexed as he misplaced the same.

Copy of the said forwarding letter dated 27.4.2000 forwarding the representation of Shri S.C.Bhowal is annexed herewith and marked as Annexure-XXIII.

21) That the Divisional Organiser S.S.B., North Bengal and Sikkim Division by his office memorandum dated 29.12.2000 certified that the

contd...

following employees presently posted at Divisional Head Quarters S.S.B. Ramidanga were previously posted under Divisional Organiser S.S.B., Manipur Imphal and the period for which they were entitled for drawing ration allowance has been reflected against each of them.

1. Shri Sudhamay De- 1.4.93 to 30.6.97

Jr. Accountant

(Now Asstt.) .

2. Shri Joy Shome -1.10.92 to 18.9.98

L.D.C.

3. Shri Naresh Kumar Nayak -15.2.93 to 18.9.97

4. Shri Bhim Bahadur Chhetri

Driver-9.8.89 to 30.6.97

5. Shri Samaresh Chandra Bhowal

Junior Accountant -9.8.89 to 31.1.93

Copies of two certificates dated 14.12.2000 and

29.12.2000 are annexed herewith and marked as

Annexure- XXIV and XXIV(A) respectively.

22) That the applicants beg to state and submit that the non-executive personnel of the SSB who were serving at Imphal alongwith the present applicants filed an application praying for grant of Ration Allowance which was registered as OA 133/2000. This Hon'ble Tribunal, by order dated 30.10.2000, ~~allowed the applicants and directed the respondent authorities to pay ration allowance to~~



the applicants from due dates . The present applicants are similarly situated like these personnel and as such they are relying on the above-noted order for their cause .

Copy of the said order dated 30.10.2000 passed in OA NO. 133/2000 is annexed herewith and marked as Annexure-XXIV(B).

23) That, the Respondent No.4, by his office memorandum dated 25.5.2000 intimated the Divisional Organiser, S.S.B., North Bengal and Sikkim Division, while enclosing a copy of the memorandum dated 10.2.2000 issued by the S.S.B., Directorate that as per existing instructions, the non-applicants in various cases decided by this Hon'ble Tribunal allowing payment of Ration Allowance are not entitle to get ration allowance on the basis of judgment/ directions passed by this Hon'ble Tribunal. The case of the applicants has since been rejected only on the ground that they were not applicants in earlier cases decided by this Hon'ble Tribunal allowing payment of Ration Allowance. Because of illegal and arbitrary action of the respondent-authority, as stated above, the applicants are convinced that no useful purpose will be served by waiting any longer as such they are now approaching this Hon'ble Tribunal for relief .

Copy of the said impugned memorandum dated 25.5.2000 is annexed herewith and marked as Annexure-XXV .

5 : GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :-

- I) For that the action of the respondent-authorities in denying Ration Allowance to the applicants is illegal, arbitrary and highly discriminatory and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief otherwise due to them .
- II) For that the applicants have been illegally discriminated against in not allowing them to draw Ration Allowance although they are similarly situated with those applicants of the ARC , Doordooma, ARC, FRU, Numaligarh, S.S.B., Itanagar S.S.B., Shillong and SSB, Imphal who have since been granted the Ration Allowance, with arrears, in terms of the orders of this Hon'ble Tribunal and as such the action of the respondent-authority is bad in law and liable to be set aside .
- III) For that the respondent-authorities are required to extend the benefit of Ration Allowance to the applicants of their own in pursuance of the orders dated 14.6.96 passed by this Hon'ble Tribunal in O.A.245/95 (Annexure- ), order dated 17.7.98 passed in OA NO.89/96 (Annexure- ), order dated 8.9.99 passed in O.A.NO. 103/99 (Annexure- ), order dated 12.1.2000 passed in OA NO.367/99 (Annexure- )

contd...

and order 30.10.2000 passed in O.A.NO. 133/2000 (Annexure- ) as they are similarly situated with the applicants in the above-noted original applications and that not having been done, the action of the respondent-authority is bad in law and liable to be set aside .

IV) For that the respondent-authority, instead of extending the benefit of the above-noted orders allowing ration allowance to the applicants of their own, committed a serious illegality by driving and harassing ~~xxx~~ the applicants to approach this Hon'ble Tribunal causing multiplicity of litigations and as such the action of the authorities in denying ration allowance to the applicants deserves to be struck down as unsustainable in law.

V) For that the action of the authorities in not allowing the applicants to draw Ration Allowance has resulted in serious discrimination offending the equality provisions contained in Articles 14 and 16 of the Constitution of India and as such the action of the authority is bad in law and liable to be set aside .

VI) For that, in any view of the matter, the action of the authorities in subjecting the applicants to serious and illegal discrimination and denying them the Ration Allowance otherwise due to them is bad in law and liable to be set aside .

contd....

6 : DETAILS OF THE REMEDIES EXHAUSTED :-

The applicants had submitted representations to the competent authority through proper channel but these were rejected only on the ground that they were not applicants in earlier cases allowed by this Hon'ble Tribunal in the matter of granting ration allowance .

7 : MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT :-

The applicants further declare that they have not previously filed any application , writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them .

8 : RELIEF SOUGHT :-

It is , therefore, prayed that Your Lordships would be graciously pleased to admit this application, call for the entire records of the case, ask the respondents to show cause as to why the applicants should not be granted the benefit of ration allowance with effect from

9.8.89, the date from which Imphal was categorised as "B" station or from the respective dates of their joining/serving in S.S.B. at Imphal as has been granted to others who are one similarly situated like the present applicants and after perusing the causes shown, if any, and hearing the parties, direct that, in view of the attending facts and circumstances of the case, the applicants be granted Ration Allowance with effect from 9.8.89, the date from which Imphal was categorised as "B" Station or from the respective dates of their joining serving at Imphal including arrears due to them as has been granted to others who are similarly situated like the present applicants after setting aside the impugned order dated 25.5.2000 (Annexure-XXV) and/or pass any other order/orders as your Lordships may deem fit and proper.

And for this act of kindness, the applicants, as in duty bound, shall ever pray.

contd....

24.

9 : INTERIM ORDER, IF ANY, PRAYED FOR :-

NIL .

10 : Does not arise ,the application will be presented personally by the Advocate of the applicants .

11 : PARTICULARS OF THE BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE :-

I.P.O. NO. 5G 421913 dated 24.01.2001 issued by Guwahati Post Office payable at Guwahati is enclosed .

12 : LIST OF ENCLOSURES :-

As stated in the Index .

contd....

VERIFICATION

I, Shri Sudhamoy De, son of Late Gagen Ch. De, aged about 52 years, presently serving as the Assistant in the Office of the Divisional Organiser, S. S. B., North Bengal and Sikkim Division, Ranidanga P.O. Ranidanga, Dist :- Darjeeling, do, hereby, verify that I am one of the applicants in the accompanying application and I have been authorised by others to sign this verification on their behalf. The contents of paragraphs Nos. 1, 2, 7, 9, 13 are true to my personal knowledge, those in paragraphs No. 3 to 6, 8, 10, 11, 12, 14 to 23 are believed to be true on legal advice and that I have not suppressed any material fact.

Place :- Darjeeling

Date:- 6.2.2001

Sudhamoy De  
SIGNATURE OF THE APPLICANT.

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## ANNEXURE-I

NO. A-27013/4/86-EA-II

Government of India,

Cabinet Secretariat,  
Bikaner House (Annexe),  
Shahjahan Road,

New Delhi.

New Delhi, the 18.12.87.

To,

The Director (Planning),

Director General of Security,

East Block, R.K. Puram,

New Delhi-66.

Subject:- Grant of concessions to the staff of SSB, SFF,  
C.I.O.A. and Directorate of Accounts.

Sir,

I am directed to convey to the sanction of the President to the grant of concessions mentioned in the Annexure-I to the various categories of staff of SSB, SFF, C.I.O.A and Directorate of Accounts subject to the restrictions indicated thereon on the pattern of the Research & Analysis wing of this Secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hardship locations have been categorised as 'B' & 'C' stations as indicated in Annexure-II to this letter. However, if the heads of the department feel at certain times that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the

Attn: Sir  
Delhi  
Advocate

Contd...

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personnel and/ or premises, they can determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to category 'B' & 'C' stations after recording the reasons in writing.

4. for the purpose of House Rent Allowance concessions to the various categories of staff, the equation of posts as listed in Annexure- 'A' to the Cabinet Secretariat's order No. A-11016/86-DO-I, dated 28.10.86, will also be applicable in respect of the staff of SSB, SFF, CIOA and Directorate of Accounts.

5. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1428/8E/87 dated 10.8.87 read with UO NO.

1151/Dir. F1 (S)/31, dated 2nd Dec. 1987.

yours faithfully

sd/-

(R.K.GANGAR)

Deputy Secretary (SR)

Encl: Annexure-I & II.

copy to:-

1. Shri H.B.Joshi, Director, SSB.
2. Maj. Genl. S.K.Sharma, PVSM, IG SFF.
3. G.B.Mathur, Dy. Director of Accounts.
4. Lt. Col.K.K.Bhandari, CIOA.
5. Shri J.Subramanian, Director IF.
6. Shri K.K.Mittal, Dy. Director of Accounts (SW).
7. Order File.

contd...  
*files for  
Soh  
Paranthi*

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3.

OFFICE OF THE DIVISIONAL ORGANISER, SSB: A.P. DIVN, ITANAGAR.

NO. NCE/F-9/97-98/27

Dated, 20.11.97

copy to :

1. The Comdts., CC, SSB, Mirang, Parer, Tezu - for information and necessary action. w.v.t. your signal No. 4724 dated 25.10.97.

sd/-illegible

AREA ORGANISER (S)

DIVL. HODS: SSB: ITANAGAR.

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Annexure-I.

ANNEXURE TO THE CABINET SECTT. LETTER NO. A.27011/4/86-EA-II  
DATED 15 DECEMBER, 1987.

Sl. No,	Nature of the concession	Extent of the concession granted	Remarks.
1	2	3	4
1	1) Hardship Allowance	A hardship allowance of 12.5% of basic pay subject to maximum of Rs.400/- p.m. in respect of category 'C' and 12.5% of basic subject to maximum of Rs.200/- p.m. to category 'B' stations <u>other than those situated in the North-Eastern region</u> , Andman & Nicobar Island and Lakshadweep, where special allowance is already sanctioned.	For the stations which are as belonging to category 'B' and 'C' by the Head of the Department under the powers now delegated to him, the same rates will apply.

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2) Ration Allowance

Ration Allowance to the rank of Field Officers and below at the following rates excepting SSB Bn. personnel and Dy. Comdts/ Dey. Comdts/Asstt. Dey. Comdts of SFA and also those on deputation in the SFA from the Army :-

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Alib. 1st  
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1	2	3	4
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<u>Location</u>	<u>Rates</u>
i) Category 'B' stations	As admissible from time to time in the Border Security Force in peace areas.
ii) Category 'C' stations	As admissible from time to time in the BSF in operational areas.
3) clothing i)	A non-refundable clothing grant of Rs.3000/- for staff other than SSB Bn. personnel and dy.comdts/coy.comdts/ass'tt. coy.comdts of SFF and also those on deputation in the SFF from the Army, posted in Category B & C stations and located at or higher than 3000 Mtrs. above MSL and Rs.2000/- for staff posted at category B & C stations and located between 1500 and 3000 Mtrs. above MSL as a one time grant.
	i) The amount will be paid as an advance and will be adjusted on receipt of the joining report at the hardship location and a certificate that the advance has been utilised for the purpose it was intended.

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ii) Renewal grant at the rate of 500/- p.a. for location at or higher than 3000 Mtrs. above MSL and £.300/- p.a. for locations between 1500 and 3000 Mtrs. above MSL in category 'B' & 'C' stations.

(ii) This one time non-refundable allowance will be admissible only to those personnel who are posted in category 'B' & 'C' locations for a period of not less than 1 years. In case the Officer returns from posting from category 'B' & 'C' locations earlier than 1 years at his own request, he will be asked to refund proportionate share of the clothing grant.

(iii) The Head of the organisations at their own discretion within approved parameters, can classify any location as belonging to category 'B' & 'C' station for the purpose of clothing grant (though on the basis of height alone, it may not so qualify) based on other factors such as severe climate

R.V.S. N. D.

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4. Special TA/DA - Daily allowance of increased rates for classified 'A' class cities will be admissible during tour to category 'B' & 'C' stations

Porterage and animal transport charges as admissible under Supplementary Rules (vide Min. of Fin. O.M. No. 5(34)-E-IV (B) /64 dated 6.10.65), for classified areas in Himachal Pradesh will be admissible for tours to all category 'B' & 'C' stations.

5. Leave Travel concession .

(i) Employees other than SSB En. personnel and those on deputation in the SFF from the Army posted in category 'B' & 'C' locations will be entitled to Leave Travel concession once a year against the normal rules of one in 2 years .

etc. (e.g. in a narrow valley). The need of the organisation will be approved, well in advance, from the Cabinet sectt., the parameters for declaring any location as equivalent to the category 'B' & 'C' stations .

In case the employees posted at category 'B' & 'C' locations has already availed the LTC for the block year 1986-87 before issue of this order, that concession will be treated as pertaining to the calendar year ,1986.

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(ii) In case of death, serious illness of marriage of a family member, where the family resides separately, the employees will be entitled to 50% of the rail fare of the entitled class for travel to place of residence of the family. If the employees are to travel more than 50 Kms. by road either at the end of the journey, full bus fare for this journey will also be reimbursed.

6. Journey time while employees posted in category 'B' & 'C' proceeding on leave in their case will commence and terminate on the date the employee reaches the rail head nearest to the place of duty at category 'B' & 'C' station. station will be entitled to joining time between the point of duty and nearest rail head.

ii) the journey time should be reasonable and will be determined by the respective units.

Approved  
by  
Date

Consd...

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7. House Rent  
Allowance.

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSB Pn. personnel and Dy. Comds/Coy. Comds/Asstt. Coy. Comds of SFF and also those on deputation in the SFF from the Army.

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8. cash compensation  
for work on  
holidays

cash compensation for work on holi-  
day as admissible to the staff of  
the executive cadre upto the rank of  
Field Officers, in the IR & R & AW,  
will be admissible to personal Assis-  
tants, stenographers and other  
staff of telecom, cipher and M.T.  
cadres, who are drawing basic pay of  
Rs. 900/- (Pra-revised) and below  
are not entitled to overtime allow-  
ance.

9. government  
transport

Government transport will be provi-  
ded to the staff engaged in night shift  
shifts for picking them up and to  
enable them to return to their resi-  
dence.

10. security allow-  
ance to  
ministerial,  
secretarial and  
Accounts Cadres.

Security allowance at the following  
rates is sanctioned to the following  
category of the staff working in top  
secret branches  
Subject to a maximum of 15% in each  
grade:-

<u>Designation</u>	<u>Amount</u>
i) L.D.C.	Rs. 20/P.M.
ii) Steno. Gr.III/UDC	Rs. 30/P.M.
iii) Steno. Gr.II/Assistant	Rs. 50/P.M.
iv) Section Officer/pri- vate secretary/Sr.P.A.R.	Rs. 100/P.M.
v) Assistant Director/ Area Organiser/Dy.	
Director of Accounts.	Rs. 200/P.M.

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ANNEXURE-II TO THE CABINET SECTT. LETTER NO.

DATED:

<u>STATE</u>	<u>CATEGORY 'B'</u> LOCATIONS	<u>CATEGORY 'C'</u> LOCATIONS
<u>ARUNACHAL PRADESH</u>		<u>LOCATIONS</u>
	<u>BOMDILA</u> ✓	G/TAZO
	<u>TAWANG</u> ✓	KOLORIANG
	<u>DAPAR IDO</u>	MONIGAONG
	<u>ALONG</u>	MECHUKA
	<u>YINGKIONG</u>	TUTING
	<u>ROING</u>	WAKKA
	<u>HAULIANG</u>	HAWAI
	<u>MIAO</u>	LADU
	<u>NAMPONG</u>	LONGDING
	<u>SEPPA</u> ✓	PANCHAO (TI-RAP)
		CHANGLONG
		ANINI
<u>GUJARAT</u>	<u>RADHAN PUR</u>	
<u>HIMACHAL PRADESH</u>	<u>KALPT (REKONG-PEO)</u>	KAJA
	<u>POOH</u>	KALONG
<u>J &amp; K</u>		NYOMA
		HAN LE
		LEH
<u>MANIPUR</u>		KHALSI
		MORCH
		CHAKRPA
		EKARONG
		CHANDEL
		CHURACHAN
		DPUR
		MONCHBA
		TAMENGLONG
		UKHROOL
		CHASSAD
		KHULLAN
<u>MEGHALAYA</u>	<u>JOOWAI</u>	
	<u>NONGSTOIN</u>	
	<u>KAILASEHAR</u>	
	<u>UDAIPUR</u>	
	<u>KHOWAI</u>	
	<u>SONEMURA</u>	
	<u>DHARCHULAI</u>	
	<u>JOSHIMATH</u>	
	<u>SUKIAPOKHRI</u>	
	<u>NAKALBARI</u>	
<u>UTTAR PRADESH</u>		MUNSYARI
<u>WEST BENGAL</u>		

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ANNEXURE - II  
Annexure - I

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GOVERNMENT OF INDIA  
CABINET SECRETARIAT  
BIKANER HOUSE ANNEXE  
SHANJAHAN ROAD,  
NEW DELHI.

No. A-11016/6/86-DOI dated 28.10.86.

Subject: Extension of House Rent Allowance concession  
to other cadres of ARC at par with executive  
cadres.

Reference: ARC dttd U.O. No. APC/E-I /88/85 dated  
13.9.1986.

2. In continuation to this secretariat letter  
No. A-69/11/8/86 -DOI dated 10.5.1986, sanction of the  
President is hereby conveyed to the equation of posts  
listed at Annexure "A" to this order in various cadres of  
corresponding levels in the A.R.C. to that of the executive  
cadres in the said organisation exclusively for the  
purpose of payment of House Rent Allowance as admissible  
to the executive cadre.

3. This issues with the concurrence of the  
Director (IR) vide their dy. No. 1799 dated 1.10.1986.

sd/-

(R.K.Ganger)

Deputy Secretary

(S.R.)

To

1. Shri P.Ganesan, Director, ARC, New Delhi.
2. Shri N.C.Roy Choudhury, Director of Accounts, Cabinet Secretariat, New Delhi.
3. Shri S.Subramanian, Director (IR) Cabinet Secretariat, New Delhi.
4. Guard File.

contd...

*Alleged  
Signature*

2. Designation and pay corresponding pay scale of other scale of Executive cadre.

1	2	3
1. <u>S.R.O.</u>	1. section Officer	Rs.650-1200/-
	2. Account Officer	Rs.840-1200/-
	3. Private secretary	Rs.775-1200/-
	4. SE. P.A.	Rs.650-1040/-
	5. Asstt. Fire Officer.	Rs.650-1200/-
	6. Asstt. Commandant.	Rs.650-1200/-
	7. Asstt. Engineer	Rs.650-1200/-
	8. Asstt. Surgeon (Civil )Gr. I.	Rs.650-1200/-
	9. Deputy Works Supdt.	Rs.650-1200/-
	10. Asstt. Tech. Officer.	Rs.650-1200/-
	11. Asstt. Aerodrome Officer.	Rs.650-1200/-
	12. Asstt. Metrologist.	Rs.650-1200/-
	13. Librarian.	Rs.650-1200/-
2. <u>Field Officer</u> Rs.550-25-750-33- 30-900.	1. Assistant ( )	Rs.425-800/-
	2. Steno, Gr. II (PA) ( )	Rs.425-800/-
	3. Accountant	Rs.500-900/-
	4. Station Officer.	Rs.550-750/-
	5. Asstt. Librarian ( )	Rs.550-900/-
	6. Foreman.	Rs.550-900/-
	7. Jt. Technical Officer-Gr. I.	Rs.550-900/-
	8. Jt. Stores Officer Gr. I.	Rs.550-900/-

After  
for  
Annexure

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9. Technical Assistant      Rs.550-750/-  
(Air Wing).

10. Communication Asstt.      Rs.550-750/-

11. Professional  
Assistant.      Rs.550-900/-

12. Jr. Accounts Officer.      Rs.550-900/-

13. Senior Medical Asstt.      Rs.550-900/-

Group "B" posts: Though P.O. is a group "C" post, their equivalent with P.O. (Group 'C') posts is shown as there is not equivalent post of Asstt./P.A. (Steno-II)/Asstt. Librarian in Junior executive cadre.

3. Deputy Field

Officer.

Rs. 425-15-530-330- 1. Steno, Gre-IIII      Rs.330-560/-

15-560-20-600/- 2. U.D.C.      Rs.330-560/-

3. Technical Asstt.      Rs.425-700/-  
Ex (Library).

4. Overseer.      Rs.425-700/-

5. Teacher      Rs.290-560/-

6. Nursing Sister      Rs.455-700/-

7. Staff Nurse      Rs.425-640/-

8. Sr. Radio      Rs.425-640/-

9. Lab. Technician      Rs.330-560/-

10. Pharmacist (quali-  
fied).      Rs.330-560/-

11. Sanitary Inspector      Rs.330-560/-

12. Operation Theatre  
Technician.      Rs.330-560/-

13. Sr. Lab. Technical      Rs.425-700/-

14. Asstt. Foreman      Rs.425-700/-

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15. Physiotherapy B. 450-700/-  
(Physiotherapist).
16. Dietician B. 425-640/-
17. Jr. Technical B. 425-700/-  
Grade-II.
18. Jr. Stores B. 425-700/-  
Officer  
Grade-II.
19. P.O.I. super- B. 425-600/-  
visor.
20. Head Clerk B. 425-600/-  
(Accounts)
21. Pay Accounts B. 330-560/-  
Clerk.
22. Medical Assis-  
tant (Dental). B. 425-600/-
23. Medical Assis- B. 425-600/-  
tant (general)
24. Aerodrome Op-  
erator. B. 380-560/-
25. Radio Tech. B. 380-560/-  
nician.
26. Radio Op- B. 380-560/-  
rator.
27. Scientific B. 425-700/-  
Asstt.
28. senior Observer B. 330-560/-
29. Junior Asstt. B. 425-700/-  
stant.

4. A.P.O.

- B. 330-370-410- 1. L.D.C. B. 260-400/-  
400-430-460/- 2. Asstt. station  
Officer. B. 330-480/-
3. Leading fire- B. 320-400/-  
man/M.T. pitter/  
Driver/Driver  
Navildex.

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4. Fireman/Fire Operator	Rs. 260-400/-
5. Lab. Assistant	Rs. 260-400/-
6. Telephone Operator	Rs. 260-400/-
7. Carpenter (Air Wing)	Rs. 320-400/-
8. Carpenter (N.V.)	Rs. 260-400/-

Workshop.

9. Tailor (Air Wing)	Rs. 320-400/-
(Present Incumbent).	
10. Tailor (Air Wing)	Rs. 260-400/-
(Future Incumbent).	
11. Driver Operator Crane	Rs. 330-480/-
12. Pharmacist (unqualified)	Rs. 330-480/-
13. Mechanic	Rs. 260-400/-
14. Electrician	Rs. 260-400/-

5. S.F.A.

Rs. 260-6-320-22- 8-350/-	1. Sr. Costenor operator.	Rs. 260-350/-
	2. Driver	Rs. 260-350/-
	3. Lines sub- Inspector	Rs. 225-350/-
	4. Carpenter (Medical Unit).	Rs. 260-350/-
	5. Tailor (Medical Unit)	Rs. 260-350/-
	6. Painter.	Rs. 260-350/-
	7. Sr. Examiner (Tyre)	Rs. 260-350/-
	8. Vulcanisor Painter.	Rs. 260-350/-
	9. Blacksmith, Grade-I	Rs. 260-350/-
	10. Welder, Grade-II	Rs. 260-350/-
	11. Upholster.	Rs. 260-350/-
	12. Mechanic (Turner)	Rs. 260-350/-
	13. Painter.	Rs. 260-350/-
	14. Mistri.	Rs. 260-350/-

contd...

6. Field Assistant

1) Rs. 225-5-260-6-290/-  
EB-6-308/-  
(Matriculate).

ii) Rs. 210-4-250-EB-  
5-270/-  
(Non-Matriculate).

iii) Rs. 225-5-260-6-290-  
EB-6-308/-  
(Non Matriculate  
after 15 years of  
regular service).

- |  |                                |
|--|--------------------------------|
| 1. Lab. Attendant                                | Rs. 210-270/-                  |
| 2. Ayah  | Rs. 196-232/-                  |
| 3. Daftary                                       | Rs. 200-250/-                  |
| 4. Peon  | Rs. 196-232/-                  |
| 5. Sweeper                                       | Rs. 196-232/-<br>(Safaiwalla). |
| 6. Chowkider/<br>Watchman.                       | Rs. 196-232/-                  |
| 7. Gardener/Hali.                                | Rs. 196-232/-                  |
| 8. Lineman.                                      | Rs. 210-270/-                  |
| 9. Lab. Attendant/<br>Bearer.                    | Rs. 210-270/-                  |
| 10. Carpenter (Air-<br>Wing)                     | Rs. 210-290/-                  |
| 11. Carpenter,<br>Grade-II (M.V.<br>Workshop).   | Rs. 210-290/-                  |
| 12. Head Gardener                                | Rs. 210-270/-                  |
| 13. Jamadar (Sweeper)                            | Rs. 210-250/-                  |
| 14. Cook.  | Rs. 210-250/-                  |
| 15. Para-mainten-<br>ance Assistant<br>(Pecker). | Rs. 210-290/-                  |
| 16. Cobbler.                                     | Rs. 210-290/-                  |
| 17. Grass Cutter.                                | Rs. 196-232/-                  |
| 18. Waterman/<br>Water Carrier.                  | Rs. 196-232/-                  |
| 19. Loader.                                      | Rs. 196-232/-                  |
| 20. Dresser.                                     | Rs. 210-270/-                  |
| 21. Ayah (para Medi-<br>cal staff).              | Rs. 200-250/-                  |

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|--|---------------|
| 22. Barber                                   | Rs. 200-250/- |
| 23. Ward Boy/ Waiter/<br>Washer up.          | Rs. 196-232/- |
| 24. Handdoor/ Attendant<br>Malaria Handdoor. | Rs. 196-232/- |
| 25. Hubi                                     | Rs. 196-232/- |
| 26. Helper                                   | Rs. 210-290/- |
| 27. Cleaner.                                 | Rs. 196-232/- |
| 28. Jr. Electrician.                         | Rs. 210-290/- |
| 29. Blacksmith,<br>Grade-II.                 | Rs. 210-290/- |
| 30. Welder, Grade-II.                        | Rs. 210-290/- |
| 31. Plant Room Attendant.                    | Rs. 210-270/- |
| 32. Air Craft Assistant.                     | Rs. 210-290/- |
| 33. Traffic Hand.                            | Rs. 200-250/- |
| 34. Observatory-<br>Attend. ant.             | Rs. 210-290/- |

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~~Alfredo  
Gigli  
Fiamocanti~~

( COPY )

SECRET

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ANNEXURE III  
No. 9/SSB/A2/86(1)IV Pt.II  
Directorate General of Security  
Office of the Director, SSB  
Block -V (East), R.K.Puram  
New Delhi-110066.

Dated the, 9/8/89. //

39

MEMORANDUM

Subject :- Grant of concessions to the staff of SSB.

In exercise of the powers vested in him as Head of Department, in terms of Para 3 of Cabinet Secretariat letter No. A-27011/4/06-EA.II dated 18.12.87, the sanction of the Director, SSB is hereby conveyed to the classification of the undermentioned stations as Category 'B' stations for the purpose of grant of various concessions mentioned in Annexure I (other than clothing grant) of the above quoted Cabinet Secretariat order dated 18.12.87, for a period of three years w.e.f. the date of issue of this order.

<u>Sl.No.</u>	<u>Name of the station</u>
1.	Gangtok (Sikkim)
2.	Aizwal (Mizoram)
3.	Imphal (Manipur).

Sd/-  
( G.P. VERMA )  
Dy. Inspector General (E).

To

1. The D.Os UP/NB/NA/AP/Manipur/Shillong/Raj & Gujarat/HP Divisions.
2. All DIGs TCs.
3. Director of Accounts, New Delhi (5 copies)
4. Commandant, CSD & W Bhopal.
5. Commandant, TC Faridabad.
6. All Branches, SSB Dte.
7. Order file.

Alka  
G. P. Verma  
Accounts Officer  
D.O. SSB Manesar

*Alka  
G. P. Verma  
Accounts Officer  
D.O. SSB Manesar*

*Alka  
G. P. Verma  
Accounts Officer  
D.O. SSB Manesar*

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**ANNEXURE IV**

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No. 9/SSB/A2/86(1)-iv(Pt)4638  
Directorate General of Security  
Office of the Director : SSB  
Block No. V(East), R.K.Puram

New Delhi : 110066  
Dated the : 30/9/92.

MEMORANDUM

Subject :- Grant of concessions to the staff of SSB posted at Imphal.

In exercise of the powers vested in him as Head of Department, in terms of Para 3 of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated 18.12.87 and in continuation of this Directorate Memorandum of even number dt. 9.10.89, the sanction of Director, SSB is hereby conveyed to the classification of 'Imphal', Manipur and Nagaland Division as Category 'B' Station for the purpose of grant of various concessions mentioned in Annexure I (other than Clothing grant) of the above quoted Cabinet Secretariat letter dt. 18.12.87, for a further period of 3 years w.e.f. 9.8.92.

Sd/- 29/9/92

( B.D. ADHIKARI )  
ASSISTANT DIRECTOR (EA)

Copy to :-

1. The Director of Accounts, Cabinet Secretariat, R.K.Puram, New Delhi.
2. Divisional Organiser, SSB, Manipur & Nagaland Division.
3. DIG/Kohima, Imphal.
4. DO : J&K/HP/UP/R&G/SB/NB/NA/AP/Shillong Division.
5. DIG : TC Sarahan/Salonibari/Haflong/FA Gwadham.
6. Accounts Officer, SSB.
7. Guard file.

.....

Adhikari

Parag

Publicity Officer  
SSB Manipur and  
Nagaland Division

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No. 9  
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ANNEXURE - V

ANNEXURE - V

Dated, the, 8th Dec. 1997.

O R D E R

In continuation of this Directorate Memo

No. 9/SSB/A2/86(1)-V(Pt) dated, 26.8.92 and No. 9/SSB/A2/86(1)-IV(Pt) dated, 30.9.92, the sanction of the Director, SSB is hereby accorded to the classification of the following stations of Manipur & Nagaland Division as Category 'B' station for the purpose of various concessions from the date and period shown against each in terms of Para-3 of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated, 18.12.87.

<u>Sl. No.</u>	<u>Name of the Station</u>	<u>Category</u>	<u>Date &amp; period</u>
1.	Imphal, M&N Division.	'B'	9.8.95 to 8.8.98.
2.	Kohima, M&N Division.	'B'	26.8.94 to 25.8.98.

Sd/- 04/12/97

( KARAN SINGH )  
ASSISTANT DIRECTOR (EA)

Copy to :-

1. The Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi.
2. DO, M&N Division, IMPHAL.
3. DIG, Kohima.
4. DOS: HP/UP/J&K/R&G/SB/NB/NA/AP/Shillong.
5. DIGS: TC Haflong/Sarahan/Salonibari/Jammu/Kumarsain.
6. Order file.

CTC

Section Officer.

Manipur & Nagaland Div.  
S.S.B. Imphal.

Shri  
Devi  
Kumar

(48)

ANNEXURE VI

No. 9/SSB/A2/86(1)-IVPT. 75-90  
 DIRECTORATE GENERAL OF SECURITY,  
 OFFICE OF THE DIRECTOR : SSB,  
 EAST BLOCK, V, R.K. PURAM,  
 NEW DELHI + 110066.

Dated, the, 12 Jan, 1999.

O R D E R

In continuation of this Directorate Order of even number dated, 8th Dec. 1997, the sanction of the Director, SSB is hereby accorded to the classification of 'Imphal' M&N Division as Category 'B' station for the purpose of various concession with effect from 9.8.98 to 8.8. 2001 in terms of Para-3 of the Cabinet Secretariat, letter No. A-27011/4/86-EA-II dated, 18.12.87.

Sd/- 11.1.99

( N.C. BHATTACHARJEE )  
 ASSISTANT DIRECTOR(EA)

Copy to :-

1. Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi - 110066.
  2. DOS: M&N/HP/J&K/UP/SB/NB/NA/AP/Shillong/R&G Divn.
  3. DISG: TC Haflong/Sarahan/Salonibari/Jammu.
  4. Accounts Officer, SSB Directorate.
  5. Order file.
- .....

*CTC*  
*WHD*  
*6/1/2000*  
 Section Officer,  
 Manipur & Nagaland Divn  
 S.S.B. Imphal.

*Attnkt  
 Delhi  
 Director*

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## CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 245 of 1995.

Date of Order : This the 14th Day of June, 1996.

Hon'ble Shri G.L.Sanglyine, Member (A)

Hon'ble Shri D.C.Verma, Member (J)

1. Sri Bishnu Prasad Saikia  
Sanitary Inspector,  
Aviation Research Centre,  
Doomdoma.2. Sri Dipak Nandi,  
Radio Mistri,  
ARC, Doordooma.

Applicants.

By Advocate S/Shri G.K.Bhattacharjya  
with C.N.Das.

- Versus -

1. Union of India  
represented by Cabinet Secretary,  
Department Cabinet Affairs,  
New Delhi.
2. Directorate General of Security Block  
V(East), R.K.Puram,  
New Delhi-110066.
3. Director, Aviation Research Centre,  
Block-V(East), R.K.Puram,  
New Delhi.
4. Deputy Director,  
Aviation Research Centre,  
Doomdoma.

Respondents.

5. *Барнард Мисакин,*  
*Бахадурин Бинодалин Сакин,*  
*Думдома.*

By Advocate Shri S.Ali, Sr.C.G.S.C.

## ORDER

G.L.SANGLYINE, MEMBER (A)

The applicants are employees of the Aviation Research Centre, Doordoma (ARC for short). Applicant No.1 is a Sanitary Inspector a post which is equivalent to Deputy Field Officer and is below Field Officer. The applicant No.2 is a Radio Mistri. The post of Mistri falls under the category of Senior Field Assistant. This is also below Field Officer. The competent authority of ARC has classified

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DOUJI DOUJI as a Category B station with effect from 22.2.94  
2. Annexure IV to this O.A., namely No. 27011/4/86-  
EA-II (A) dated 6.12.1987 conveyed the sanction of the  
President to the grant of additional concessions mentioned  
in the Annexure thereto to the various categories of the  
staff of ARC except those on deputation from the Indian  
Air Force. According to the Annexure Ration Allowance at  
the rate admissible in the BSF in peace areas is admissible  
upto the rank of F.O and below in category B areas of ARC.  
The applicants had requested the authorities concerned to  
allow them the Ration Allowance but this was declined by  
the authorities. Hence this Original Application under  
Section 19 of Administrative Tribunals Act, 1985.

3. Mr. G.K.Bhattacharya, learned counsel for the  
applicants submitted that the applicants are entitled to  
the Ration Allowance with effect from 22.2.1994. This allow-  
ance was denied to them because of wrong interpretation  
of the order dated 6.12.1987 by which payment of the  
allowance was sanctioned. Relying on the written statement  
Mr. S.Ali, Sr. G.G.S.C., submitted that the applicants have  
made the claim on a wrong motion that Government had equated  
various non-executive posts with different executive cadres  
for all concessions. The fact however remains that the  
Equation of posts vide order No.A-11016/6/86-DOI dated  
28.10.1986 (Annexure-III) is for the purpose of House Rent  
Allowance only. Further, the concession of Ration Allowance  
has been extended to the employees of junior executive  
cadre only upto the rank of field officer on the analogy  
of the Junior Executive Staff, of R & AW and the applicants  
who do not fall in this category cannot get the benefit of  
Ration Allowance. Mr. G.K.Bhattacharya submitted that

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this ground taken by the respondents is not tenable as in the case of Intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the Central Administrative Tribunal and the payment of Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and No. 199/91 of this Bench.

4. We have perused the records and heard the ~~amicable~~ counsel of the parties in this O.A. Letter No.A-49011/86-DO.1(B) dated 10.5.1986 shows that the President is pleased to sanction 8(eight) concessions to the various categories of Staff of ARC. One of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Consequently equation of posts was ordered by the order No.A-11016/6/86-DOI dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance. Under this order the applicants ~~were~~ entitled to draw House rent allowance. Under letter No.A.27011/4/86-EA-11(A) dated 6.12.1987 Additional Concessions were granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who ~~are~~ are non-executive staff. We are not impressed by such stand of the respondents. Until in the case of granting House Rent Allowance for the purpose of granting Ration Allowance such equation of posts is not required by the authorising letters. This position is clear from the

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(A) Ration Allowance Ration allowance upto the rank of FO and below at the following rates:-

<u>Location</u>	<u>Rates</u>
(1) Category B stations	As admissible from time to time in the Border Security Force in peace areas.
(B) House Rent Allowance	House Rent Allowance facilities admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Separate orders will be issued about corresponding levels."

The respondents cannot bring in what is not there or what is not intended to be there by the letter No. A 27011/4/86-EA-II(A) dated 6.12.1987 as indicated above. This letter simply clearly states that the allowance is admissible to the various categories of the staff of ARC by placing a limit upto the rank of FO and below. In O.A. 163/91 and O.A. 179/91 of this Bench on the strength of the recommendations of the same one man Committee referred to in this O.A. Ration Allowance was paid to the non-executive staff of the Intelligence Bureau but the payment was stopped in 1991. This Tribunal in the order dated 17.12.1993 (to which one of us was party) after discussion and relying on the order dated 27.9.93 of the Central Administrative Tribunal, Chandigarh Bench, Circuit at Jammu in O.A. No. 381/JK/92 had held that Ration Allowance was admissible to the applicants in those two O.As. The facts in those two O.As and of the present O.A. insofar as they relate

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to Ration Allowance and House Rent Allowance are almost identical. The conditions in those two O.A.s is in respect of Ration Allowance that the personnel posted in category B locations will be entitled to Ration Allowance at non-qualifying area rate for BSF. For house rent allowance it is stipulated that House rent allowance would be applicable to all other cadres of the IB under the same terms applicable to the executive cadres of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate applicable to them with effect from the due date 22.2.1994. The arrear amount shall be paid within 31.10.1996.

The application is allowed. No order as to costs.

Sd/-

MEMBER(A)

Sd/-

MEMBER(B)

4/94 COPY  
1/4/94  
Secting Officer (Personnel),  
Central Administration Directorate,  
Central Reserve Commission

1/4/94

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IN THE SUPREME COURT OF INDIA  
CRIMINAL/CIVIL APPELLATE JURISDICTION

248256

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 1706 OF 97.

(Petition under Article 136 of the Constitution of India  
for special leave to appeal from the judgement and order  
dated 14th June, 1996 of the Central Administrative  
Tribunal, Gauhati Bench of Gauhati in original Application  
No. 245 of 1995).

WITH

INTERLOCUTORY APPLICATION NO.2.

(Application for stay after notice).

Union of India & Ors.

... petitioners.

-versus-

Sri Bishnu Prasad Saikia and Ors.

... respondents.

(FOR FULL CAUSE TITLE PLEASE SEE SCHEDULE "A"

ATTACHED HEREWITH).

16th MARCH, 1998.

CORAM:

HON'BLE MR. JUSTICE S.C. AGARWAL

HON'BLE MR. JUSTICE S. SAGHIR ARWAD

HON'BLE MR. JUSTICE M. SRINIVASAN

Contd....P/2

Attest  
S. D. S. D.  
Advocate

(55)

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(A.S.)

(S)

For the petitioners : Mr. V.V. Vaje, Senior Advocate

(M/s. Ranji Thomas and P. Parmeswaran,  
Advocates with him).

For the Respondent Nos. 1 to 87.

89-142, 144-170

: Mr. P.K. Misra, Advocate

For Respondent Nos. 88 and 143 : Mr. C.S. Srinivasa Rao,  
Advocate.

THE PETITION FOR SPECIAL LEAVE TO APPEAL AND THE  
APPLICATION FOR STAY above-mentioned being called on  
for bearing before this Court on the 16th day of March,  
1998 UPON hearing counsel for the appearing parties herein  
THIS COURT DOTH ORDER that petition for special leave to  
Appeal above-mentioned be and is hereby dismissed and  
consequently this Court's order dated 21st January, 1997  
made in Interlocutory Application No. 2 above-mentioned  
granting ex-parte stay be and is hereby vacated;

AND THIS COURT DOTH FURTHER ORDER that this  
order be punctually observed and carried into execution  
by all concerned.

WITNESS the Hon'ble Shri Madan Mohan Punchhi,  
Chief Justice of India at the Supreme Court, New Delhi,  
dated this, the 16th day of March, 1998.

sd/-

(R.N. LAKHANPAL)

DEPUTY REGISTRAR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH✓✓✓  
✓✓✓  
✓✓✓

Original Application No. 89 of 1996

Date of decision: This the 17th day of July 1996

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

1. Shri Rajen Rajkhowa,  
Pharmacist, Aviation Research Centre,  
F.R.U., Numaligarh, Golaghat.
  2. Shri Atul Chandra Baruah,  
P/A Aviation Research Centre,  
F.R.U., Numaligarh, Golaghat.
- By Advocates Mr G.K. Bhattacharyya and  
Mr G.N. Das. ....Applicants

- versus -

1. The Union of India, represented by the  
Cabinet Secretary,  
Department of Cabinet Affairs,  
New Delhi.
  2. The Director General of Security Block-V (East),  
New Delhi.
  3. The Director, Aviation Research Centre,  
Block-V (East),  
New Delhi.
- The Deputy Director,  
Aviation Research Centre,  
Doomdooma.  
By Advocate Mr A.K. Choudhury, Addl. C.G.S.C. ....Respondents

## O R D E R

BARUAH.J. (V.C.)

The applicants have filed this present application seeking certain directions by this Tribunal to the respondents.

2. At the relevant time the applicants were working in the Aviation Research Centre, Field Research Unit, Numaligarh. This Aviation Research Centre is a department of the Government of India directly under the Cabinet Secretariat. The grievance of both the applicants are same.

Attested  
Delhi  
Advocate

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3. The applicants state that like them there are other similarly situated employees, as mentioned in Annexure I, who are also entitled to the benefits.
4. By Annexure III letter dated 28.10.1986 the Deputy Secretary (SR), Government of India, informed the Director, Aviation Research Centre that House Rent Allowance, as admissible to the executive cadre will be admissible to the personnel of other cadres also of the corresponding levels. According to the applicants they are personnel of other cadres of corresponding levels. Thereafter, ration allowance was also given as per Annexure IV letter dated 6.12.1987 issued by the Deputy Secretary, Government of India, to the Director, Aviation Research Centre, New Delhi. On the basis of Annexure IV letter the applicants and other similarly situated persons are entitled to ration allowance which was, however, denied to them. Hence the present application.

We have heard Mr. G.K. Bhattacharyya, learned counsel for the applicants and Mr. A.K. Choudhury, learned Addl. C.G.S.C. Mr. Bhattacharyya submits that the present case is squarely covered by this Tribunal's order dated 14.6.1996 passed in original application No. 245 of 1995. The learned counsel further submits that against the said judgment the respondents (in that case) approached the Apex Court by filing Special Leave Petition No. 1706/97 which was dismissed by the Apex Court by order dated 16.3.1998. Mr. A.K. Choudhury also confirms the same.

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5. On hearing the learned counsel for the parties and following the decision of this Tribunal passed in O.A.No.245 of 1995, I dispose of this application with direction to the respondents to pay ration allowance with effect from 22.2.1994 and the arrears must be paid as early as possible, at any rate within a period of three months from the date of receipt of this order.

6. The application is accordingly disposed of. No order as to costs.

Certified to be true Copy  
प्रकाशित असारात्मि

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The Hon'ble Mr. G.L.Sanglyine, Administrative Member.

Shri N. Venugopal and 69 others  
All the applicants are serving in the  
S.S.B., Itanagar in Arunachal Pradesh.

By Advocate Sri G.N.Das.

- Versus -

1. Union of India,  
represented by the Cabinet Secretary.

2. Department of Cabinet Affairs,  
Vikasnagar House,

Sahjanian Road, New Delhi and 4 others . . . Respondents.

By Advocate Sri B.G.Banumathy, Addl.C.O.S.C

### ORDER

O.L.SANGLYINE, ADMIN. MEMBER,

All these 70 applicants in this Original Application are employees in the Special Service Bureau (SSB for short), Itanagar, Arunachal Pradesh. They were permitted to pursue this Original Application jointly under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. Station allowance was granted to the personnel of the rank of Field Officers and below serving in the locations categorised as 'B' and 'C'. The applicants stated that they are in the rank of Field Officers and below. By order dated 8.11.1994 certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various concessions granted to the employees. In the said order Itanagar was categorised as 'B' station and its categorisation was renewed for a further period of 3 years with effect from 8.11.1998. They claim that consequent to the categorisation of Itanagar station as a 'B' station the

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*Attested  
Debi  
Advocate*

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employees of the SSB serving in Itanagar become eligible for getting the ration allowance from 8.11.1994. However, according to them, for some inexplicable reasons the respondents denied the allowance to the applicants in a most illegal and arbitrary manner. Consequently they submitted representations praying for payment of the allowance to them. But there was no response from the respondents. They submitted that in the case of employees of the Aviation Research Centre, Doonooma the Tribunal directed payment of Ration Allowance in the order dated 14.6.1996 in O.A.No.245 of 1995, order dated 17.7.1998 in O.A.No.89 of 1996 and order dated 21.4.1999 in O.A.No.228 of 1998. The executive cadre of the SSB Itanagar were also granted ration allowance. They submitted that they are similarly situated with the employees of the Aviation Research Centre and the executive cadre of SSB, Itanagar and have prayed that the respondents may be directed to allow them ration allowance with effect from 8.11.1994.

2. The respondents have contested the application and submitted written statement. According to them the applicants are holding non-executive cadre in the SSB, Arunachal Division and the ration allowance is not admissible to them. The ration allowance is admissible only to the executive staff of the rank of Field Officer and below posted in category 'B' or 'C' station. They also submitted that the orders of the Tribunal in the case of Aviation Research Centre cannot be extended to the applicants in this O.A. who were not applicants in those Original Applications decided by the Tribunal. This is also the view taken by the respondents in their Office Memorandum dated 19.2.1999, Annexure-R to the written statement.

3. I have heard learned counsel of both sides. Mr G.N.Das, learned counsel for the applicants submitted that according to the equation of posts and the orders of the Tribunal in

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respect of the Aviation Research Centre relied on by the applicants, the applicants are entitled to the ration allowance. Mr B.S.Basumatary, learned Addl.C.O.S.C for the respondents did not dispute the contention of Mr Basu. I have perused the application as well as the judgments in the 3 Original Applications relied on by the learned counsel for the applicants, particularly, judgment at para 4 of the order dated 14.6.1996 and judgment at para 3 of the order dated 21.4.1999 in which detail discussions and reasons for allowing payment of ration allowance in those cases had been recorded. I am of the view that the applicants in the O.A. presently under consideration are similarly situated with the applicants in those cases and the judgments in those O.A.s covered the case of the applicants in the present O.A. I therefore, direct the respondents to pay ration allowance to the applicants with effect from the date the allowance became admissible to Itanagar on the strength of order dated 8.11.1994 and subsequent orders extending payment of the allowance or from the date of their actual posting in Itanagar, whichever is later. The payment of the arrear amount an admissible to each applicant shall be made by the respondents within 90 days from the date of receipt of this order.

Application is disposed of. No order as to costs.

Sy/-MEMBER (Adm)

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*Mr. C. B. Basu*  
Deputy Registrar (O)  
Central Administrative Tribunal  
Guru Nanak Bench  
11/11/99

(62)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

**ANNEXURE**

Original Application No.367 of 1999

Date of decision: This the 12th day of January 2000

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Manik Sapkota and 36 others

...Applicants

All the applicants are non-executive  
staff serving in the Office of the  
Divisional Organiser, S.S.B.,  
Shillong, Meghalaya.

By Advocated Mr G.K. Bhattacharyya,  
Mr G.N. Das and Mrs N. Devi.

- versus -

1. The Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, New Delhi.
2. The Director General of Security, Block-V (East) R.K. Puram, New Delhi.
3. The Director, S.S.B., Block-V (East) R.K. Puram, New Delhi.
4. The Divisional Organiser, S.S.B., Shillong, Meghalaya.

...Respondents

By Advocate Mr B.S. Basumatary, Addl. C.G.S.C.

.....

O R D E R

G.L. SANGLYINE (ADMINISTRATIVE MEMBER)

The 37 applicants are permitted to pursue this application jointly under Rule 4(5)(a) under Central Administrative Tribunal (Procedure) Rules, 1987.

2. All the applicants are non-executive personnel of the Special Service Bureau (SSB for short), working under the Divisional Organiser, SSB, Shillong, Meghalaya. Shillong was declared as a category 'B' station with effect from 27.4.1992 for the purpose of grant of various concessions as mentioned in the annexure of the Cabinet

*Attested  
G.K.  
Advocate*

Secretariat order dated 18.12.1987, Annexure I, and it was extended from time to time, the latest one being upto 26.4.2001. Ration Allowance is one of the allowances mentioned in Annexure I of the said letter No.A.27011/4/86-EA-II dated 18.12.1987. This Tribunal had issued order dated 14.6.1996 in O.A.No.245 of 1995 and order dated 17.7.1998 in O.A.No.89 of 1996 in respect of employees of Aviation Research Centre. It was also decided on 8.9.1999 in O.A.No.103 of 1999 in the case of the employees of SSB, Itanagar. In all these orders ration allowance was allowed. Relying on these orders of the Tribunal the applicants submitted representations before the authorities of the respondents praying for payment of ration allowance. The respondents, however, denied the allowance to the applicants on the ground that the orders of the Tribunal are applicable only to the applicants in those O.A.s and not to the present applicants who were not parties to the earlier O.A. However, it was also intimated that the matter was under consideration and the decision will be communicated. The applicants did not wait for the result of such decision, if any. They have submitted this O.A. In this application they have prayed that they be granted the benefit of ration allowance with effect from the date from which Shillong was categorised has 'B' Station, namely, 27.4.1992. In support of the claim they have relied on the orders of the Tribunal as mentioned above. The respondents have contested the application and submitted written statement.

3. I have heard the learned counsel of both sides. This matter is similar with the case of the employees of SSB, Itanagar, namely, Shri N. Venugopal and 69 others -vs- Union of India and others (O.A.No.103 of 1999) in which vide order dated 8.9.1999 this Tribunal had directed the respondents.....

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respondents to pay ration allowance to those applicants with effect from the date the allowance became applicable to Itanagar. In the case of the employees in Itanagar, the ration allowance was admissible from 8.11.1994 when certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various allowances and concessions granted to the employees. Now, in the case presently under consideration, the ration allowance became admissible to the employees of Shillong with effect from 27.4.1992, i.e. from the date Shillong was classified as category 'B' station for the purpose of the various concessions mentioned in the letter dated 18.12.1987.

4. In the light of the above the respondents are directed to pay the applicants ration allowance from 27.4.1992 onwards within four months from the date of receipt of this order.

5. The application is disposed of. No order as to posts.

Sd/MEMBER (ADM)

Certified to be true (Copy)  
सत्याग्रह अधिकारी

Myne  
7/4/00  
Deputy Secretary  
Central Administrative Tribunal  
Gwalior Room

11/4/2000

No.1/4-E/93/MD/7056

Directorete General of Security  
Office of the Divisional Organiser  
SSB Manipur & Nagaland Division  
Imphal-795001.

Dated the 15.4.93.

O R D E R

In pursuance of the SSB, Directorate order No. 6/Estt/SSB/A-1/89(12) 3036 dated 24.12.92, Shri S.De, Junior Accountant having been relieved of his duties on transfer in the afternoon of 20.2.93 vide order No.11-65/89(536-40) dated 20.2.93 of the A.O.SSB, Coochbehar has reported to this SSB, Manipur Division, Imphal in the forenoon of 1.4.93 in the same capacity.

2. The absent period of Shri S.De in excess of normal joining time for 27 days from 21.2.93 to 19.3.93 has been regularised by granting him commuted leave on Medical ground and the period from 20.3.93 to 31.3.93 has been treated as joining time for his transfer to this Division.

3. Certified that Shri S.De, Junior Accountant would have continued to officiate as such, but for his proceeding on leave. He was likely, but actually assumed duties at the same post and same station of posting after expiry of his leave.

Shri S.De, Junior Accountant has been taken on the strength of SSB, Manipur and Nagaland Division w.e.f. 1.4.93 (F.N.)

Sd/- Dy. Inspector General

12.4.93

contd...

Attested  
S De  
for me

(66)

10

-2-

DISTRIBUTION :-

1. The Accountant Director of Accounts Cab. Sectt. R.K. Puram, New Delhi-66.
  2. The Assistant Director (EA) R.K. Puram New Delhi-66.
  3. The Assistant Director (coord) R.K. Puram, New Delhi-66.
  4. The Area Organiser, SSB Coochbehar.
  5. The Accountant Branch (Local).
  6. Shri S. De, Junior Accountant.
  7. The N.G.O. (ARC).
- .....

(67)

ANNEXURE-

XIII

ANNEXURE-XIII.

No.1/7 (1)-E/97/MD/5603

Directorate General of Security  
Office of the Divisional Organiser  
SSB Manipur & Nagaland Division  
Imphal-795001.

Dated the 30.6.97.

ORDER

In pursuance of SSB Directorate's order  
No.6/SSB/AI/97 (11)984 dated 27.5.97, Shri S.De, Junior  
Accountant of this Divisional Head Quarters, Imphal is  
hereby relieved of his duties w.e.f. from the afternoon  
of 30.6.1997 on transfer to North Bengal & Sikkim  
Division in the same capacity.

He is, therefore, struck off the strength  
of this Division from the forenoon of 1.7.1997.

He is allowed to avail usual joining time  
as admissible under the rules on transfer.

Sd/-

Area Organiser (Admn).

Copy to :-

1. The Director of Accounts Cab. Sectt. K.K. Puram,  
New Delhi-66.
2. The Assistant Director (EA) SSB Directorate, R.K.  
Puram, New Delhi-66.
3. The Divisional Organiser, SSB North Bengal & Sikkim  
Division, Siliguri.
4. The Accounts Branch (Local)
5. Shri S.De, Jr. Accountant.
6. N.G.O. (ACR).

Sd/- Area Organiser (Admn):

30.6.97.

*Alfred  
Dee  
Adreasen*

Sc. 1/30-5/92/ND/ 21445-51  
 Directorate General of Security  
 Office of the Divisional Organiser  
 SSB Manipur & Nagaland Division  
 Imphal - 795001.

Dated the,

6/10/92

24242

In pursuance of the SSB Dte Memo. No. 42/SSB/AI/90(40)2119 dt. 25-8-1992 Shri Joy Shome S/o late P.K. Shome, Belakeby Station Colony, Pragmanagar Distt. Jalpatguri (NB). is hereby appointed as LDC in the SSB Manipur & Nagaland Division, Imphal w.e.f. 30-9-92 (AD) in the scale of pay of Rs. 950-20-1150-2B-1500/- P.M. plus other allowances as admissible to Central Govt. employees from time to time.

2. He will be on probation for a period of two years which may be extended at the discretion of the competent authority.

3. He will have to pass typing test of 30 words per minute in English within one year, failing which his annual increment will not be considered.

The Medical fitness Certificate, I.B. Security Clearance and Police Verification of Characters and encashment in respect of Shri Joy Shome have been received.

*J.P. 6/10/92*  
 Area Organiser (Admn)

**DISTRIBUTION :**

1. The Director of Accounts, Cabinet Secretariate, R.K. Puram, New Delhi-66.
2. The Assistant Director (Coord) DG (S), Coordination Cell, New Delhi-66.
3. The Assistant Director (RA), SSB Directorate, R.K. Puram, New Delhi-66.
4. Shri Joy Shome, LDC.
5. The Accounts Branch (Local).
6. HQO (ARC Section).
7. P/Files.

7/11/2002  
 8/11/2002

Parmanagar, SSB

PP

Attest  
 Delhi  
 Adsoent

(69)

ANNEAURE

XV

79

ANNEAURE-XV.

NO. FF/JS-LDC/98/1/6 25-32

Directorate General of Security  
Office of the Divisional Organiser,  
SSB, Manipur & Nagaland Division,  
Imphal.

Dated the 18th Sept/98.

O R D E R

In pursuance of SSB Directorate order No.  
6/Estt/ssB/AT/90(1)/1808 dated 17.6.98, Shri Joy Shome,  
LDC of this Divisional Headquarters is hereby relieved  
of his duties in the afternoon of 18.9.98 with direction  
to report to the Divisional Organiser, SSB, North Bengal  
and Sikkim Division on transfer made in public interest  
and same capacity.

2) He is entitled to avail to usual joining time  
as admissible under the Rules.

Sd/-

Area Organiser, (Admn)  
SSB, Manipur.

Distribution :

1. The Director of Accounts Cabinet Sectt., R.K.Puram,  
New Delhi.
2. The Joint Director (EA) SSB Directorate R.K.Puram,  
New Delhi.
3. The Divisional Organiser, SSB, North Bengal and Sikkim  
Division.
4. The Accounts Branch (Local).
5. The Sub-Area Organiser ( ) Div.H.qrs. Imphal.
6. Shri Joy Shome LDC . He will handover his charge to  
Shri K.I.Varghese , UDC.
7. Shri K.I.Varghese, UDC . He will take over charge from  
Shri Joy Shome LDC.
8. The N.G.O. (ACR).

*Attested  
S. Deo  
Admn*

(70)

ANNEXURE - XVI

No. 1/30-B/93/MD/3161-67

Directorate General of Security  
Office of the Divisional Organiser  
SSB Manipur & Nagaland Division  
Imphal - 795001.

Dated the,

20/2/93

ORDER

In pursuance of the SSB, Directorate Memo. No. 22/SSB/A-1/90(65) PT-72 dated. 10.1.92 Sri Naresh Kumar Nayak of Balipatana, Pattamundai, Dist. Cuttack (Orissa) is hereby appointed as L.D.C in the SSB Manipur & Nagaland Division Imphal w.e.f from 15.2.93 (F.N) in the scale of pay of Rs. 950-20-1150-ES-25-1500/- P.M plus other allowances as admissible to Central Govt. employees from time to time.

He will be on probation for a period of two years which may be extended at the discretion of the competent authority.

The Medical fitness certificate, I.B. security clearance and police verification of characters and antecedent in respect of Sri Naresh Kumar Nayak have been received.

H.D. Mukherjee  
Area Organiser (Admn.)

Distribution:

1. The Directorate of Account, Cabinet Secretariat, New Delhi.
2. The Asst. Director (Coord), DG(S), Coordination Cell, R.K.Puram, New Delhi.
3. The Asst. Director (E.A), SSB Directorate, R.K.Puram, New Delhi.
4. Sri Naresh Kumar Nayak (L.D.C).
5. Accounts Branch.
6. H.G.O(ACR).
7. Personal file.

Attnkt  
Smt  
Advocate

71

ANNEXURE-XVII

ANNEXURE-XVII.

NO. F. NKN-LDC/96/18560

Directorate General of Security  
Office of the Divisional Organiser  
SSB, Manipur & Nagaland Division  
Imphal-795001.

Dated the, 18.9.97.

O R D E R

In pursuance of SSB Directorate's Order No.

6/SSB/A 1/97 (8) 787 dated 8.5.1997, Shri Naresh Kumar  
Nayak, LDC of this SSB Divisional Head Quarters, Imphal is  
hereby relieved of his duties on transfer from the afternoon  
of 18.9.1997 with direction to report to the office of  
Divisional Organiser, SSB, South Bengal Division, Calcutta.

2. Shri Naresh Kumar Nayak, LDC is therefore struck  
off the strength of this SSB, Manipur & Nagaland Division,  
Imphal from the forenoon of 19.9.1997.

He will be entitled to avail normal joining time  
under Rules.

Sd/-

Area Organiser (Admn).

Copy to :-

1. The Director of Accounts Cab. Sectt., R.K. Puram, New Delhi-66.
2. The Assistant Director (EA) SSB, Directorate, R.K. Puram, New Delhi-66.
3. The Divisional Organiser, SSB, South Bengal Division, Calcutta 12 days C.L. and 2 days R.H. are at the credit of Shri Naresh Kumar Nayak, LDC for the calander year, 1997.
4. Shri Naresh Kumar Nayak, LDC.

contd...

Attested  
SACI  
Anupreeti

-2-

5. The Accounts Branch (Local) .
6. NGO (ACR).
7. The Circle Organiser (Ratia ).
- 8, Shri K.I.Varghese, UDC. He will take over the charge from Shri Naresh Kumar Nayak, LDC or ration branch in addition to his present work .

Sd/-

Area Organiser (Admn).

18.9.97.

Directorate General of Security  
Office of the Divisional Organiser  
VVF Manipur, Imphal-795001.

No. 1/23/76 / 6775-80  
December 22, 1980.

Office Order No. 438/80

Shri Bhim Bahadur has been appointed in a temporary capacity, to the post of Driver with effect from the forenoon of 19-12-80 until further Orders. *draws*

2. He will be entitled to draw the following pay and allowances :-

i) Pay - Rs. 250/- p.m. in the scale of Rs. 250-6-326-  
EB-8-350/-

ii) Special Pay :-  
III D.A. & C.C.A. :-

As admissible to Central Government Servants in accordance with the instructions issued by the Minister of Finance from time to time.

iv) H.R.A. - DC

80/- (Brig. V.P. Gupta)  
Divisional Organiser  
12/12/80

Copy to :-

1. Shri Bhim Bahadur, Volunteer, VVF.
2. The Deputy Director, Directorate General of Security, Office of the Director, 33A, New Delhi-22.
3. The Director of Accounts, Cabinet Secretariat, New Delhi-22.
4. FAO HQ, VVF Imphal.
5. G.P.
6. etc.

This has the approval of  
Director, SSB  
via Order No.  
104/stry/SSB/A-  
74(30)  
dt. 31-12-80.

A. H. Singh

Section Officer,  
SSB/DO/148  
G. H. Q. 1/22  
SILIGURI

Area Organiser (HQ).

A. H. Singh  
Deputy  
Administrator

Manipur & Nagaland Div.  
VVF  
Imphal.

No.1/7(3)E/97/MD/ 5566-71  
Directorate General of Security  
Office of the Divisional Organiser  
SSB Manipur & Nagaland Division  
Imphal - 795001

Dated the 23<sup>rd</sup> of Oct. 1897.

## ORDER

In pursuance of SSB Dte order No. 4/SSB/  
A4/96(4)-1653-73 dt 2.5.97 Shri Bhim Bahadur Chhetri,  
Driver of this Division stands relieved of his duties  
w.e.f. from the afternoon of 30.6.97 on transfer to North  
Bengal Division in the same capacity with direction  
to report at WATS, Ranidanga.

~~Sat-~~  
Area Organiser(Admn)

Copy to :-

1. The Director of Accounts  
Cabinet Sectt. R.K.Puram, New Delhi-66
  2. The Assistant Director(EA)  
SSB Directorate, R.K.Puram, New Delhi-66
  3. The Divisional Organiser, SSB North Bengal  
& Sikkim Division, Siliguri
  4. The Accounts Branch(local)
  5. Shri Bhim Bahadur Chhetri, Driver
  6. The Circle Organiser(MT)Div. HQ. Imphal
  7. NGO (ACR)
  8. The Commandant, WATS, Ranidanga.

~~Self -~~  
Area Organiser (Admn)

Section 4.   
 Manipulation of the spinal Dura.

DIRECTORATE GENERAL OF SECURITY,

OFFICE OF THE DIVISIONAL ORGANISER ,VVF :MANIPUR ,  
POST BAG NO.2, IMPHAL-795001.

No.PF/SCs/JA/86/1879-84

Dated 18.2.86.

O R D E R

On his release from the office of the Area Organiser,SSB,Jalpaiguri vide his order No.1/40/Estt/393-403 dated 5.2.86 in pursuance of SSB Dte. order No. 9/SSB/A 1/82(7) II dated 26.11.85,Shri Samaresh Chandra Bhowal,U.D.C. has taken over charge of Jr.Accountant in the office of the Divisional Organiser, VVF ,Manipur w.e.f. 18.2.86 (FN) in the scale of pay of Rs.425-15-500-EB-15-560-20-640-EB-20-700-25-750/- P.M.

Sd/-

Area Organiser (Admn).

## copy to :-

1. Then Director of Accounts,Cabinet Secretariat,Block-V (East),R.K.Puram,New Delhi-110066.
2. The Assistant Director,SSB H.Qrs.,New Delhi-66.
3. The Area Organiser,SSB,Santipara,Jalpaiguri.
4. The Divisional Organiser,SSB, DOS North Bengal Division, Deshbandhupara,Siliguri .
5. The Accounts Officer,VVF H.Qrs.
6. Shri Samaresh Chandra Bhowal .

Sd/-

Area Organiser (Admn).

18.2.86.

*Revered Sir  
Advocate*

76

ANNEXURE - XXI

ANNEXURE-XXI .

80

NO. PF/SCB/JA/86/2221-26

Directorate General of Security  
Office of the Divisional Organiser,  
SSB Manipur & Nagaland Division,  
IMPHAL-795001.

Dated the ./ 01. 2 th Jan '93.

O R D E R

In pursuance of the Directorate, SSB order No. 6/Estt/SSB/AI/89(12)3036 dated 24.12.92 Shri S.C.Bhowal, Jr.Accountant of this office is hereby relieved of his duties in the forenoon of 1.2.1993 on transfer in the same capacity with direction to report for duty to the office of the Divisional Organiser, SSB, North Bengal & Sikkim Division, Siliguri after availing normal joining time as admissible as per rules.

sd/-

Area Organiser (Admn)  
Manipur Divn.

01.2.93.

DISTRIBUTION :-

1. The Director of Accounts, Cabinet Secretariat, Block-V (East), Level-7, R.K.Puram, New Delhi-110066.
2. The Assistant Director (EA) SSB Directorate, Block-V (East) R.K.Puram, New Delhi-110066.
3. The Divisional Organiser, SSB, North Bengal Sikkim Division Siliguri.
4. The Accounts Branch (Local) for issued L.P.C.etc.
5. Shri S.C.Bhowal, Jr.Accountant. He has got 12 days C.L. and 2 days R.Holiday due at his credit for 1993.
6. Personal File.

Attested  
S.C.B.  
Advocate

(77)

PSB

81

No. II/1/14/07/(5D)  
 Govt. of India  
 Dte. General of Security  
 O/o the Divisional Organiser  
 SSB, N.B. & S. Division, College para  
 Siliguri - 734401 (S.B.).

Dtd. 26-04-2000.

MEMORANDUM

Subject : Prayer for Action Money.

The following officials of this Divn. who were posted in Manipur & Nagaland Division, have submitted representation addressed to the Divisional Organiser, SSB, Z & S Divn praying for allowing Action Money. The representations are being herewith for consideration please.

- i) Shri Sudhansu De, Ex-Jr. Accountant (now Assistant).
- ii) Shri Joy Shome, L.D.C.
- iii) Shri Ratan Chakraborty, L.D.C.
- iv) Shri Palim Balram Chheda, Driver

Encd. 3 03.

Area Organiser (Staff)  
 SSB, Siliguri

To

Re *27/4/2000*

The Area Organiser (Staff)  
 SSB, O/o the Divisional Organiser  
 Manipur & Nagaland Division,  
 Imphal, Manipur.

Copy to : The A.O. (HQ), SSB, Siliguri P.R.T. his  
 No. II/1/14/07/(Mac-Ett)/99/(1124) dtd.  
 18-4-2000 for information.

2. PF of Sh.J. Shome, LDC.
3. PF of Sh. R. Chakraborty, LDC.

*6*  
 Area Organiser (Staff)

-0-

*Re 27/4/2000*

*Attested*  
*Delhi*  
*Advocate*

78

ANNEXURE

XXXIII

82

No. V-2/Pay & Allow/ NGO/98-99( 1380 )  
Government of India

Officer-in-Charge of Security

Office of the Area Organiser

SSB: Jalpaiguri (Panga 'E' Coy. complex)

P.O. :- Panga Saheb Bari, Dist: - Jalpaiguri.

Dated 27th April/2000.

To

The Divisional Organiser, SSB, Manipur and Nagaland Division,  
SSB, Manipur and Nagaland Division,  
P.O. :- Imphal, Lamphelpath,  
Shaktinagar, IMPHAL:

Sub :-

Submission of Application for drawal of Ration Money  
w.e.f. 18.2.86 to 31.1.93 in r/o Shri S.C.Bhowal,  
Jr. Accountant of this Area while he was posted at  
Imphal, Manipur.

Sir,

I am to submit herewith one application which received  
from Shri S.C.Bhowal, Jr. Acctt of this Area regarding drawal  
of Ration Money wef. 18.2.86 to 31.1.93 while he was posted  
at Imphal.

It is, therefore, requested to kindly consider his  
case as prayed for by Shri S.C.Bhowal, Jr. Acctt. at your  
end please.

Enclo :- As above.

Yours faithfully,

Area Organiser  
SSB: Jalpaiguri

27/4/2000

28/4/2000

Attested  
Deen  
Adsoor

(79)

To

The Divisional Organiser,  
SSB, Manipur & Nagaland Division,  
P.O. : Imphal, Shaktinagar,  
Imphalpath, IMPHAL.

(Through proper channel)

Sub :- Prayer for Ration Money for the period from 18.2.86 to 31.1.93 during posting at Imphal, Manipur.

Sir,

I have the honour to state the following few lines for favour of your kind perusal and consideration please.

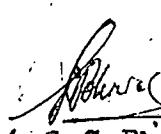
That sir, I have come to know from my colleague that civilian Ministerial staff posted at Div. HQrs, SSB, Shillong and Itanagar have been drawing Ration Money/ allowance being category "B" Station.

That sir, Imphal (Manipur) has also been declared as category "B" station vide SSB Dte's Memo DB. 9th October, 1989 and extended time to time vide Memo. No. 9/SSB/A-2/86(I)-IV(Pt) 4694 dtd. 30.9.92 and No. 9/SSB/A-2/86(I)-IV(Pt) 3576 dtd. 8.12.97.

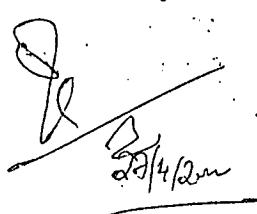
Therefore, I fervently pray your honour to kindly consider my prayer and allow me to draw Ration Money/allowance for the period from 18.2.86 to 31.1.93 while I was posted at Div. HQrs, SSB, Manipur, Imphal and for which act of your kindness I shall remain ever greatful to you.

Yours faithfully,

Date. 27.4.2000.

  
( S.C. Bhowal ) 27/4/2000.  
Jr. Acctt.  
O/O the Area Organiser,  
SSB, Jalpaiguri (Panga 'E'  
Coy. complex, Panga.

..00..

  
27/4/2000

TO WHOM IT MAY CONCERNED

This is to certify that Shri S.C.Bhowal, Junir - Accountant is an employee of SSB Organisation, He was posted at Divisional Hqrs, VVF, Manipur, Imphal w.e.f. 18.2.1986 (FN) to 31.1.1993 (AN). as per recorded in Service Book.

Area Organiser  
SSB, Jalguri

SSB, Jalguri

S.S.B. / D.S.B.

Govt. of India

14/12/2000

Atul  
Devi  
Talukdar

No. II/279/Vol-VIII (287) dt. 26.12.2K  
 Government of India  
 Directorate General of Security  
 Office of the D.O. SSB, Ranidanga.

Memorandum

With reference to your letter dated 20.12.2000, it is certified that the following Govt. employees presently posted at Divisional Hqrs., SSB, Ranidanga were previously posted under D.O. SSB, Manipur, Imphal for the period as mentioned against each as per service book records.

i. Shri S. De, - 1.4.93 to 30.6.97.  
 Jr. Acctt.  
 (now Asstt.)

ii. Shri Joy Shome, 10.92 to 18.9.98  
 LDC

iii. Sri B.B. Chhetri  
 Driver. - 9.8.89 to 30.6.97

*H. J. D.*  
 29/11/00  
 Area Organiser (Staff)  
 SSB/Ranidanga  
 ANDHRA/Orissa/Bengal Division  
 MUMBAI

✓ Shri Sudhamay De,  
 Assistant, Divl. Hqrs.  
 SSB/Ranidanga.  
 Shri Joy S-shome, LDC  
 Divl. Hqrs. SSB, Ranidanga.  
 Shri B.B. Chhetri,  
 Driver, Divl. Hqrs., SSB,  
 Ranidanga.

Atul  
 Delhi  
 Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.133 of 2000

Date of decision: This the 30th October 2000

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Shri Kandarpa Narayan Choudhury and 103 others .....Applicants

All the applicants are non-executive personnel serving in the Special Service Bureau, Imphal, Manipur, under the administrative control of the Divisional Organiser, Manipur and Nagaland Division, Imphal.

- By Advocates, Mr G.K. Bhattacharyya, Mr G.N. Das and Mrs N. Devi.

- versus -

1. The Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, New Delhi.
2. The Director General of Security, Block V(East), New Delhi.
3. The Director, S.S.B., Block-V (East), New Delhi.
4. The Divisional Organiser, S.S.B., Manipur and Nagaland Division, Lamphel, Imphal, Manipur.

The Area Organiser, S.S.B., Imphal, Manipur. .....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

O R D E R (ORAL)

CHOWDHURY.JT. (V.C.)

The applicants, 104 in number, are non-executive personnel serving in the Special Service Bureau (SSB for short) under the administrative control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal. The cause of action as well as the relief sought for are same and accordingly their grievance is considered in this single

1. 4.93 to 30.6.97

1. 10.92 to

Attest

application under the provisions of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. The grievance relates to payment of ration allowance on and from 9.8.1989. According to the applicants the allowance was denied to them for no justifiable reason. Mr G.N. Das, learned counsel for the applicants to various sanction orders of the Central Government and also mentioned a number of cases decided by this Tribunal.

3. Mr A. Deb Roy, learned Sr. C.G.S.C. referred to the written statement and submitted that the ration allowance with effect from 9.8.1989 are being paid to the executive staff of the rank of Field Officer and below, but the said allowance is not extended to the non-executive staff. The learned counsel submitted that the equation is made only in relation to House Rent Allowance and not to ration allowance. He submitted that the equation of posts in various cadre of corresponding level of non-executive cadre were fixed vide Cabinet Secretariat Order No.A-11016/6/86-DOI dated 28.10.1986. The equation is for the purpose of House Rent Allowance and not for Ration Allowance.

After hearing the learned counsel for parties and considering all aspects of the matter, I do not find that this case can be distinguished from the earlier decisions, nor there is any scope for denying the ration allowance to the applicants on that ground. The ration allowance also has now become admissible to the employees serving in the SSB at Imphal and Imphal has been declared as category 'B' station with effect from 9.8.1989. The applicant shall accordingly be eligible for the ration allowance for 'B' Station with effect from 9.8.1989 or from the date of joining, whichever is later.

8.9.1989

(84)

(85)

: 3 :

5. Accordingly the respondents are directed to pay the applicants ration allowance from the aforesaid date onwards within three months from the date of receipt of this order including arrears.

6. The application is allowed. No order as to costs.

sd/ VICE CHAIRMEN



Certified to be true Copy

প্রয়োগ প্রতিলিপি

10/11/2000

Section Officer (S)

শাসন পরিষারি (সর্কারি) কাশেল  
Central Administrative Tribunal

কেন্দ্রীয় প্রযোগ প্রতিলিপি  
Guwahati Bench, Guwahati-8  
গুৱাহাটী ন্যায়বিল, পুষ্টাটো-৮

1/19/2000  
SB-BM-3  
394  
No. 575

No. V/Accts/Ration Allowance/2K/599  
Directorate General of Security  
Office of the Divisional Organiser  
SSB : Manipur & Nagaland Division  
Imphal - 795001.

Dated the, 25th May 2000.

MEMORANDUM

Subject : Grant of Ration Allowance to the non-executive personnel posted at Manipur and Nagaland Division.

Please refer to your Memo No. II/1/SB/ Estt/(7)/97/3445 dated 12/5/2K on the subject cited above.

2. SSB Dte have intimated vide their Memo No. 9/SSB/A2/86(1)-Manipur-534 dated 10-2-2000 (copy enclosed) that as per existing instructions, the non-applicants to CAT cases are not entitled to get ration allowance on the basis of judgement of CAT, Guwahati.

Enclo :- As above.

Area Organiser (Admn),  
SSB Div. Hqr., Imphal.

The Area Organiser (Staff),  
Office of the Divisional Organiser,  
SSB South Bengal Division  
1, Hazi Md. Mohsin Square,  
Calcutta - 700016  
(WEST BENGAL).

-:(0):-

SA

(86) (75) 534 (28) QD

No. 9/SSB/A2/86(1)-Manipur.  
DIRECTORATE GENERAL OF SECURITY,  
OFFICE OF THE DIRECTOR, SSB,  
EAST BLOCK, V, RK PURAM,  
NEW DELHI-110066.

Dated, 10 Feb. 2000.

MEMORANDUM

Subject: GRANT OF RATION ALLOWANCE TO THE NON-EXECUTIVE PERSONNEL POSTED AT M&N DIVISION.

Please refer to your letter No. V/Accts/  
Ration Allowance/2000-11028 dated, 28.1.2000 on  
the subject cited above.

2. It is intimated that as per existing  
instructions, the non-applicants to CAT cases are  
not entitled to get ration allowance on the  
basis of judgement of CAT, Guwahati. However,  
we have again taken up the matter with the  
Cabinet Secretariat for granting ration allowance  
to non-executive personnel posted at 'B' & 'C'  
stations. The matter is being perused vigorously  
with the Cabinet Secretariat at this end. The  
decision of the Cabinet Secretariat, would be  
intimated when received.

*S.S. Bora*  
( S.S. Bora )  
Joint Deputy Director (EA)

To,

The Divisional Organiser,  
Manipur & Nagaland  
Frontline.

PPS Day 87  
05 JUN 2000

87

Ref

858

No. V/Accts/Ration Allowance/2K/ 601 91  
Directorate General of Security  
Office of the Divisional Organiser  
SSB : Manipur & Nagaland Division  
Imphal - 795001.

Dated the, 25th May 2000.

1. D.O.  
2. Admin  
3. AO  
4. AO  
5. S.  
6. G.O.

MEMORANDUM

Subject : Grant of Ration Allowance to the non-executive personnel posted at Manipur & Nagaland Division.

Please refer to your Memo No. 11/1/ 14/87(55) dated 28-4-2000 on the subject cited above.

2. SSB Dte have intimated vide their Memo No. 9/SSB/A2/86(1)-Manipur-534 dated 10-2-2000 (copy enclosed) that as per existing instructions, the non-applicants to CAT cases are not entitled to get ration allowance on the basis of judgement of CAT, Guwahati.

Enclo :- As above.

8 mm  
Area Organiser (Admn),  
SSB Div.Hqr., Imphal.

To

The Area Organiser (Staff)  
SSB North Bengal & Sikkim Division  
College Para  
Siliguri - 734401  
( WEST BENGAL ).

-:(O):-

R-1233  
6/6/2000

Aug 5/6  
G/2/20

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No. 9/SSB/A2/86(1)-Manipur.  
 DIRECTORATE GENERAL OF SECURITY.  
 OFFICE OF THE DIRECTOR:SSB,  
 EAST BLOCK, V, RK PURAM,  
 NEW DELHI-110066.

Dated, 10 Feb. 2000.

MEMORANDUM

Subject: GRANT OF RATION ALLOWANCE TO THE NON-EXECUTIVE PERSONNEL POSTED AT M&N DIVISION.

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 Ration Allowance/2000-11028 dated, 28.1.2000 on  
 the subject cited above.

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*S.S. Bora*  
 ( S.S. Bora )  
 Joint Deputy Director (EA)

To.

The Divisional Organiser,  
 Manipur & Nagaland  
 Imphal.

No. 11/1/14/87(58) dt. 8.6.2000

Copy to - Area Organiser, SSB (EA) S. G. S. G. for  
 information and necessary action with reference to your  
 memo No. V/33/Miss-EST/97/1158 dt. 25.4.2000.  
 Shri. S. De, Asstt. may be informed accordingly.

(2) <sup>copy</sup> to: Shri R. Chakraborty, LDC and J. Shome, LDC  
 and B. B. Chetia, Driver for information.